

SCHEME INFORMATION DOCUMENT

**PRAMERICA SHORT TERM FLOATING RATE FUND
(An Open Ended Income Scheme)**

Offer of Units of ₹1000/- each for cash during the New Fund Offer and
at NAV based prices upon re-opening for Continuous Offer

New Fund Offer Opens on:

New Fund Offer Closes on:

Scheme re-opens for continuous Sale and Repurchase on:

Name of Mutual Fund	:	PRAMERICA MUTUAL FUND
Name of Asset Management Company	:	Pramerica Asset Managers Private Limited
Name of Trustee Company	:	Pramerica Trustees Private Limited
Address of the entities	:	Nirlon House, 2 nd floor, Dr. Annie Besant Road, Worli, Mumbai – 400030
Website	:	www.pramericamf.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, herein after referred to as SEBI (MF) Regulations as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document (SID) sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this SID issued by way of addendum after the date of this Document from the Mutual Fund / Investor Service Centres / Distributors or Brokers/ Website (www.pramericamf.com).

For details of Pramerica Mutual Fund, tax and legal issues and general information, investors are advised to refer to the Statement of Additional Information (SAI) at www.pramericamf.com

SAI is incorporated by reference (and is legally a part of the Scheme Information Document).

For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website, www.pramericamf.com

The Scheme Information Document should be read in conjunction with the Statement of Additional Information and not in isolation.

This Scheme Information Document is dated _____, 2011.

CONTENTS

HIGHLIGHTS / SUMMARY OF THE SCHEME	3
I. INTRODUCTION.....	4
A. RISK FACTORS.....	4
B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME.....	5
C. SPECIAL CONSIDERATIONS	5
D. DEFINITIONS	7
E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY	9
II. INFORMATION ABOUT THE SCHEME	10
A. TYPE OF THE SCHEME	10
B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?	10
C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?.....	10
D. WHERE WILL THE SCHEME INVEST?	10
E. WHAT ARE THE INVESTMENT STRATEGIES?	12
F. FUNDAMENTAL ATTRIBUTES	14
G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE ?	14
H. WHO MANAGES THE SCHEME?	14
I. WHAT ARE THE INVESTMENT RESTRICTIONS?	15
J. HOW HAS THE SCHEME PERFORMED?.....	16
III. UNITS AND OFFER.....	19
A. NEW FUND OFFER (NFO)	19
B. ONGOING OFFER DETAILS	25
C. PERIODIC DISCLOSURES	32
D. COMPUTATION OF NAV	34
V. RIGHTS OF UNITHOLDERS.....	37
VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS BY ANY REGULATORY AUTHORITY	38

HIGHLIGHTS / SUMMARY OF THE SCHEME

Scheme Name	Pramerica Short Term Floating Rate Fund	
Investment objective	To generate regular income through investment in a portfolio comprising primarily in short maturity floating rate debt/money market instruments. However, there is no assurance that the investment objective of the Scheme will be realized and the Scheme does not guarantee any returns.	
Liquidity	The Scheme offers Units for Subscription and Redemption at NAV based prices on all Business Days on an ongoing basis, commencing not later than 5 business days from the closure of NFO. Under normal circumstances the AMC shall dispatch the redemption proceeds within 10 business days from date of receipt of redemption request from the Unit holder.	
Benchmark	CRISIL Liquid Fund Index	
Transparency / NAV Disclosure	<p>NAV of the Scheme will be calculated and disclosed at the close of every Business Day to the Press, News Agencies and Association of Mutual Funds in India (AMFI). The AMC shall publish the NAVs on its Website and of the AMFI (www.amfiindia.com) and at least in two daily newspapers for every Business Day.</p> <p>The AMC will publish Scheme portfolio details at least on a half-yearly basis, in one national English daily newspaper circulating in the whole of India and in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated or mailed to the Unitholders. The portfolio statement will also be displayed on the website of the AMC.</p>	
Loads	Entry Load :	Not Applicable SEBI vide its circular no. SEBI / IMD / CIR No. 4 / 168230 / 09 dated June 30, 2009 has decided that there shall be no Entry Load for all mutual fund schemes. The upfront commission on investment made by the investor, if any, shall be paid to the distributor (AMFI registered distributor / ARN Holder) directly by the investor, based on the investor's assessment of various factors including service rendered by the distributor.
	Exit Load :	NIL
Plans & Options	<p>The Scheme has two options, namely,</p> <p>(i) Growth Option; and</p> <p>(ii) Dividend Option</p> <p>Dividend Option has :</p> <p>a) Dividend Reinvestment Plan; and</p> <p>b) Dividend Transfer Plan</p> <p>(There will be no pay out of dividend).</p>	
Minimum Amount of investment	a. Initial investment under a folio	Minimum of ₹5,000/- and in multiples of ₹ 1/- thereafter.
	b. Additional investments under an existing folio	Minimum of ₹ 100/- and in multiples of ₹1/-thereafter
	The minimum amount of investment is not applicable for investment made through Dividend Reinvestment & Dividend Transfer.	
Minimum Redemption Amount	₹ 100 /- and in multiples of ₹1/-thereafter or equivalent no. of Units at applicable redemption price in respect of each Option or the balance in the unitholder's folio /account, whichever is lower.	

S O
17a

I. INTRODUCTION

A. RISK FACTORS

SO
2

(i) STANDARD RISK FACTORS:

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price / value / interest rates of the securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down.
- Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the Scheme.
- Pramerica Short Term Floating Rate Fund is the name of the Scheme & it does not in any manner indicate either the quality of the Scheme or its future prospects and returns.
- The Sponsor is not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of ₹1,00,000/- made by it towards setting up the Fund.
- Pramerica Short Term Floating Rate Fund is not a guaranteed or assured return scheme.

(ii) SCHEME SPECIFIC RISK FACTORS

SO
2

1. Risk associated with investing in Fixed Income Securities

Interest Rate Risk:

Market value of fixed income securities is generally inversely related to interest rate movement. Accordingly, value of portfolio of the Scheme may fall if the market interest rate rise and may appreciate when the market interest rate comes down.

Credit Risk

This is risk associated with default on interest and /or principal amounts by issuers of fixed income securities. In case of a default, Scheme may not fully receive the due amounts and NAV of the scheme may fall to the extent of default.

Spread Risk

Credit spreads on corporate bonds may change with varying market conditions. Market value of debt securities in portfolio may depreciate if the credit spreads widen and vice –versa. Similarly, in case of floating rate securities, if the spreads over the benchmark security / index widen, then the value of such securities may depreciate.

Liquidity Risk

Liquidity condition in market varies from time to time. In an environment of tight liquidity, necessity to sell securities may have higher than usual impact cost. Further, liquidity of any particular security in portfolio may lessen depending on market condition, requiring higher discount at the time of selling.

Counterparty Risk

This is the risk of failure of counterparty to a transaction to deliver securities against consideration received or to pay consideration against securities delivered, in full or in part or as per the agreed specification. There could be losses to the Scheme in case of a counterparty default.

Re-investment Risk

Investment in fixed income securities carries re-investment risk, as the interest rates prevailing on the coupon payment or maturity date may differ from the original coupon of the security, which may result in the proceeds being (re)invested at a lower rate. The additional risk from re-investment is the “interest on interest” component, inasmuch as the rate at which interim cash flows can be reinvested may be lower than that originally expected. This may result in final realized yield to be lower than that expected at the time of purchase.

2. Risk associated with investments in Derivatives

The Fund may use permitted derivative instruments like interest rate swaps, forward rate agreements or other derivative instruments as maybe permitted under the Regulations from time to time.

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities as well as to manage risks arising thereby. Identification and execution of the strategies to be pursued by the Scheme involve uncertainty and investment

SO
5

decisions may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies. Derivative investments carry certain risks and issues arising out of such dealings. The risks associated with the use of derivatives - either for hedging or for portfolio balancing – are different from, and possibly greater than, the risks associated with investing directly in securities and other traditional investments. Certain other risks, one or more, that may arise consequent to use of derivatives are: risk of mis-pricing or improper valuation of derivatives, credit risk arising out of counterparty failing to honour its commitment, liquidity risk where the derivatives cannot be sold at prices that reflect the underlying assets, rates and indices, and price risk where the market price may move in adverse fashion. Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a derivative adds to the portfolio and the ability to manage the risks as a result of the possible failure of the counterparty to comply with the terms of the derivative contract.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

As per the extant SEBI Regulations, the Scheme shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme. However, if such limit is breached during the NFO of the Scheme, the Fund will endeavour to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme does not have a minimum of 20 investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days notice to redeem his exposure over the 25 % limit. Failure on the part of the said investor to redeem his exposure over the 25 % limit within the aforesaid 15 days would lead to automatic redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. SPECIAL CONSIDERATIONS

- Prospective investors should study this SID and SAI carefully in its entirety and should not construe the contents hereof as advise relating to legal, taxation, financial, investment or any other matters and are advised to consult their legal, tax, financial and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or redeeming units, before making a decision to invest / redeem / hold Units.
- Neither this SID, nor the SAI, nor the Mutual Fund have been registered in any jurisdiction outside India. The distribution of this SID in certain jurisdictions may be restricted or totally prohibited and accordingly, persons who come into possession of this SID are required to inform themselves about, and to observe, any such restrictions and or legal compliance requirements. No person receiving a copy of this SID or any accompanying application form in such jurisdiction may treat this SID or such application form as constituting an invitation to them to subscribe for Units, nor should they in any event use any such application form, unless such an invitation could lawfully be made to them in the relevant jurisdiction and such application form could lawfully be used without compliance of any registration or other legal requirements.
- This is not an offer for sale, or a solicitation of an offer to buy, in the United States or to any "US Person" of any Units of the Scheme. "US Person" includes a natural person, residing in the United States or any entity organized or incorporated under the laws of the United States. US Citizens living abroad may also be deemed "US Persons" under certain rules. The Scheme offered hereunder has not been and will not be registered under the United States Securities Act of 1933 as amended (the "Securities Act"), for offer or sale as part of its distribution and the Mutual Fund or the AMC have not been and will not be registered under the United States Investment Company Act of 1940. This does not constitute, and should not be construed as, "general solicitation or general advertising" as defined under Regulation D of the Securities Act, or "directed selling efforts" under Regulation S of the Securities Act.

The AMC, being a wholly owned subsidiary of a US based parent company, has certain reporting obligations under U.S. tax laws in respect of investments by and payments to US based clients of the India operation. The AMC is also obligated to withhold US tax under US tax laws, if the AMC has made any payment / distributions to US clients who do not have or who have not provided their US taxpayer ID, and also report all payments to US clients on a (US) Form 1099. Thus, notwithstanding what is stated in the foregoing paragraph, if any US based NRI or PIO invests in any schemes of the Mutual Fund, such investor shall be required to fill in and sign the prescribed Form W-9 (including US taxpayer ID/Social Security Number), if he/she is a US citizen or US resident to avoid U.S. tax withholding, if required, at the time of any payments; and if such an investor is a not a US citizen or resident, he/she shall be required fill in and sign the prescribed Form W-8. The respective forms are available at <http://www.irs.gov/pub/irs-pdf/fw9.pdf> and <http://www.irs.gov/pub/irs-pdf/iw8ben.pdf>.

- The AMC, Trustee or the Mutual Fund have not authorized any person to issue any advertisement or to give any information or to make any representations, either oral or written, other than that contained in this SID or the SAI or as is provided by the AMC in connection with this offering. Prospective investors are advised not to rely upon any information or representation not incorporated in the SID or the SAI or provided by the AMC as having been authorized by the Mutual Fund, the AMC or the Trustee. Any subscription, purchase or sale made by any person on the basis of statements or representations which are not contained in this SID or which are inconsistent with the information contained herein shall be solely at the risk of the investor.
- Investment decisions made by the Investment Manager may not always be profitable.
- Pursuant to the provisions of Prevention of Money Laundering Act, 2002 and U.S. Office of Foreign Assets Control (OFAC) laws and regulations, if after due diligence, the AMC believes that any transaction is suspicious in nature as regards money

laundering, on failure to provide required documentation, information, etc. by the investor, the AMC shall have absolute discretion to report such suspicious transactions to Financial Intelligence Unit – India (FIU-IND) and / or to freeze the Units under folios of the investor(s), reject any application(s) / allotment of Units.

- 'Hold' on units: On an ongoing basis, when existing and new investors make Subscriptions, pending clearance of the payment instrument, a temporary hold (lien) will be created on the Units allotted and such Units shall not be available for redemption/ switch out until the payment proceeds are realised by the MutualFund. In case a Unit holder redeems Units immediately after making subscription for purchase of units, the redemption cheque will be dispatched only after the cheque or draft for purchase of the said Units has been cleared.

In case the cheque / draft is dishonoured during clearing process by the bank, the transaction will be reversed and the Units allotted thereagainst shall be cancelled under an intimation to the applicant.

In respect of NRIs, the AMC/ RTA shall mark a temporary hold (lien) on the Units, in case the requisite documents (such as FIRC / Account debit letter) have not been submitted along with the application form and before the submission of the redemption request.

The AMC reserves the right to change the operational guidelines for temporary lien on Units from time to time.

- Right to Limit Redemptions: The Trustee may, in the general interest of the Unit holders of the Scheme and when considered appropriate to do so based on unforeseen circumstances / unusual market conditions, limit the total number of Units which may be redeemed on any Business Day to 5% of the total number of Units then in issue under the Scheme or such other percentage as the Trustee may determine. Any Unit which consequently are not redeemed on a particular Business Day will be carried forward for Redemption to the next Business Day, in order of receipt. Redemptions so carried forward will be priced on the basis of the Applicable NAV (subject to the prevailing Load, if any) of the Business Day on which Redemption is made. Under such circumstances, to the extent multiple Redemption requests are received at the same time on a single Business Day, redemptions will be made on a prorata basis based on the size of each Redemption request, the balance amount being carried forward for Redemption to the next Business Day. In addition, the Trustee reserves the right, in its sole discretion, to limit redemptions with respect to any single account to an amount of ₹1,00,000/- in a single day.
- The Mutual Fund may disclose details of the investor's account and transactions there under to those intermediaries whose stamp appears on the application form. In addition, the Mutual Fund may disclose such details to the bankers, as may be necessary for the purpose of effecting payments to the investor. The Fund may also disclose such details to regulatory and statutory authorities/bodies as may be required or necessary.
- The tax benefits described in this SID and the SAI are as available under the present taxation laws and are available subject to relevant conditions. The information given is included only for general purpose and is based on advise received by the AMC regarding the law and practice currently in force in India as on the date of this SID and the Unit holders should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Unit holder is advised to consult his / her own professional tax advisor.

Investors are urged to study the terms of the offer carefully before investing in the Scheme, and to retain this SID and the SAI for future reference.

D. DEFINITIONS

AMC or Asset Management Company or Investment Manager	Pramerica Asset Managers Private Limited, incorporated under the provisions of the Companies Act, 1956 and approved by Securities and Exchange Board of India to act as the Asset Management Company for the scheme(s) of Pramerica Mutual Fund.
Applicable NAV	NAV applicable for Purchase or Redemption or Switching of Units based on the time of the Business Day on which the application is time stamped.
Bonus Unit	Means and includes, where the context so requires, a unit issued as fully paid-up bonus unit under the Scheme as prescribed by SEBI (Mutual Funds) Regulations, 1996.
Book Closure	The period during which the Asset Management Company would temporarily suspend sale, redemption and switching of Units.
Business Day	<p>A day other than:</p> <ul style="list-style-type: none"> (i) Saturday and Sunday (ii) A day on which the banks in Mumbai and / or RBI are closed for business / clearing (iii) A day on which the National Stock Exchange of India Limited and / or the Stock Exchange, Mumbai are closed (iv) A day which is a public and / or bank holiday at an Investor Service Centre (ISC) / Official Point of Acceptance (OPA) where the application is received (v) A day on which subscription / redemption / switching of Units is suspended by the AMC (vi) A day on which normal business cannot be transacted due to storms, floods, bandhs, terrorist attack, strikes or such other events as the AMC may specify from time to time. <p>The AMC reserves the right to declare any day as a Business Day or otherwise at any or all Investor Service Centres / Official Points of Acceptance.</p>
Business Hours	Presently 9.30 a.m. to 5.30 p.m. on all Business Day(s) or such other time as may be applicable from time to time.
Cut-off timing	In respect of subscriptions, redemptions and switches received by the Scheme, it means the outer limit of timings within a Business Day which are relevant for determination of the NAV / related prices to be applied for a transaction.
Custodian	A person who has been granted a certificate of registration to carry on the business of custodian of securities under the Securities and Exchange Board of India (Custodian of Securities) Regulations 1996, which for the time being in respect of Pramerica Mutual Fund is Citibank N.A.
Depository	Depository as defined in the Depositories Act, 1996 (22 of 1996).
Derivative	(i) a security derived from a debt instrument, share, loan whether secured or unsecured, risk instrument or contract for differences or any other form of security (ii) a contract which derives its value from the prices, or index of prices, or underlying securities.
Dividend	Income distributed by the Mutual Fund on the Units.
FII	Foreign Institutional Investor, registered with SEBI under the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, as amended from time to time.
First Time Mutual Fund Investor	An investor who invests for the first time ever in any mutual fund either by way of subscription or via systematic investment plan.
Foreign Securities	ADRs / GDRs / Equity / Debt Securities of overseas companies listed on the recognized stock exchanges overseas or other securities as may be specified and permitted by SEBI and / or RBI from time to time.
Gilts or Government Securities	Securities created and issued by the Central Government and / or a State Government (including Treasury Bills) or Government Securities as defined in the Public Debt Act, 1944, as amended or re-enacted from time to time.
GOI	Government of India.
Holiday	The day(s) on which the banks (including the Reserve Bank of India) are closed for business or clearing in Mumbai or their functioning is affected due to a strike / "Bandh" call made at any part of the country or due to any other reason.
IMA	Investment Management Agreement dated July 30, 2009 entered into between Pramerica Trustees Private Limited and Pramerica Asset Managers Private Limited, as amended from time to time.
ISC	The offices of the AMC and/or the RTA or such other centres / offices, which are designated as Investor Service Centre by the AMC from time to time.
Load	In the case of Redemption / Switch out of a Unit, the amount deducted from the Applicable NAV on the Redemption / Switch out (Exit Load) and in the case of Sale / Switch in of a Unit, amount to be paid by the investor on the Sale / Switch in of a Unit (Entry Load) in addition to the Applicable NAV.
Money Market Instruments	Includes Commercial Papers, Commercial Bills, Treasury Bills, Government Securities having an unexpired maturity upto one year, Call or Notice Money, Certificate of Deposit, Usance Bills and any other like instruments as specified by the Reserve Bank of India from time to time.
Mutual Fund or the Fund	Pramerica Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882 and registered with SEBI under SEBI (Mutual Funds) Regulations, 1996.

Net Asset Value or NAV	Net Asset Value per Unit of the Scheme, calculated in the manner described in this Scheme Information Document or as may be prescribed by the SEBI (Mutual Funds) Regulations, 1996 from time to time.
NRI	Non - Resident Indian or a Person of Indian Origin residing outside India as per the meaning assigned to the term under Foreign Exchange Management (Deposit) Regulations, 2000 framed by Reserve Bank of India under Foreign Exchange Management Act, 1999 (42 of 1999).
OPA	Official Points of Acceptance as specified by the AMC from time to time where application for all financial transactions (i.e., Subscription / Redemption / Switch) and non-financial transactions will be accepted on ongoing basis.
Person of Indian Origin or PIO	A citizen of any country other than Bangladesh or Pakistan, if (a) he at any time held an Indian passport; or (b) he or either of his parents or any of his grandparents was a citizen of India by virtue of Constitution of India or the Citizenship Act, 1955 (57 of 1955); or (c) the person is a spouse of an Indian citizen or person referred to in sub-clause (a) or (b).
Rating	An opinion regarding securities, expressed in the form of standard symbols or in any other standardized manner, assigned by a credit rating agency and used by the issuer of such securities, to comply with any requirement of the SEBI (Credit Rating Agencies) Regulations, 1999.
RBI	Reserve Bank of India, established under the Reserve Bank of India Act, 1934.
Record Date	Shall be the date that will be considered for the purpose of determining the eligibility of the investors whose names appear in the Scheme's Unitholders' register for receiving Dividend / Bonus in accordance with SEBI Mutual Funds Regulations, 1996.
Redemption / Repurchase	Redemption of Units of the Scheme in accordance with the Regulations.
Registrar, Registrar & Transfer Agent, RTA,	Karvy Computershare Pvt. Ltd (Karvy), Hyderabad, currently acting as registrar to the Scheme(s) of Pramerica Mutual Fund, or any other Registrar appointed by the AMC from time to time.
Regulatory Agency	GOI, SEBI, RBI, Income Tax Department or any other statutory authority or agency entitled to issue or give any directions, instructions or guidelines to the Mutual Fund.
Statement of Additional Information or SAI	The document containing details of Pramerica Mutual Fund, its constitution, and certain tax, legal and general information. SAI is legally a part of the Scheme Information Document.
Sale / Subscription	Sale of Units to consequent upon subscription /fresh inflow of funds in the Scheme made by an investor.
Scheme	Pramerica Short Term Floating Rate Fund
Scheme Information Document or SID	This document issued by Pramerica Mutual Fund, offering for Subscription of Units of Pramerica Short Term Floating Rate Fund read with any addendum which may be issued by the Mutual Fund from time to time.
SEBI	Securities and Exchange Board of India, established under the Securities and Exchange Board of India Act, 1992.
SEBI (MF) Regulations or Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time
Short Selling	Selling a stock which the seller does not own at the time of the trade.
Sponsor	Prudential Financial, Inc. (Pramerica) of U.S.A. (acting through one of its wholly owned step down subsidiaries, namely, PGLH of Delaware, Inc.). Neither are affiliated in any manner with Prudential plc, a company incorporated in the United Kingdom.
Switch	Purchase of Unit(s) in any scheme of the Mutual Fund against Redemption of Unit(s) in another scheme of the Mutual Fund.
Stock Lending	Lending of securities to another person or entity for a fixed period of time, at a negotiated compensation in order to enhance returns of the portfolio.
Systematic Investment Plan or SIP	An investment plan enabling investors to save and invest in the Scheme on a recurrent basis for a specified period at predetermined intervals by providing a single mandate / standing instruction.
Systematic Transfer Plan or STP	An investment plan enabling Unitholders to transfer specified amounts from one scheme of Pramerica Mutual Fund to another on a recurrent basis for a specified period at predetermined intervals by providing a single mandate / standing instruction.
Systematic Withdrawal Plan or SWP	A plan enabling Unitholders to withdraw / redeem fixed amounts from the Scheme on a recurrent basis for a specified period at predetermined intervals by providing a single mandate / standing instruction.
Trust Deed	The Trust Deed dated July 28, 2009 establishing an irrevocable trust, named "Pramerica Mutual Fund" and the Deed of Amendment dated April 20,2010 thereto, executed by and between the Sponsor /settlor and the Trustee.
Trustee or Trustee Company	Pramerica Trustees Private Limited, incorporated under the provisions of the Companies Act, 1956 and appointed by the Settlor / Sponsor to act as the trustee to the Schemes of "Pramerica Mutual Fund".
Unit	The interest of the Unit holder which consists of each Unit representing one undivided share in the assets of the Scheme.
Unit holder	A person holding Units in Pramerica Short Term Floating Rate Fund

INTERPRETATION

For all purposes of this Scheme Information Document, except as otherwise expressly provided or unless the context otherwise requires

- a. All references to the masculine shall include the feminine and all references to the singular shall include the plural and vice versa.
- b. All references to “Dollars” or “\$” or USD refer to Dollars of United States of America and “₹”, Rs. or INR refer to Indian Rupees. A “crore” means “ten million” and a “lakh” means a “hundred thousand”.
- c. All references to timings relate to Indian Standard Time (IST).
- d. References to a day are to a calendar day, including a non Business Day.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) The draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

Signed : Sd/-

Place : Mumbai

Name : Balkrishna Kini

Date :

Designation : Executive Director – Legal & Compliance

Note :

The aforesaid Due Diligence Certificate dated , was submitted to the Securities and Exchange Board of India on

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME :

An Open Ended Income Scheme

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?

To generate regular income through investment in a portfolio comprising primarily in short maturity floating rate debt/money market instruments. However, there is no assurance that the investment objective of the Scheme will be realized and the Scheme does not guarantee any returns.

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Instruments	Indicative allocations (% of total assets)		Risk Profile
	Minimum	Maximum	High/Medium/Low
Floating rate debt securities with residual maturity of less than 400 days (including fixed rate debt instruments swapped for floating rate returns and money market instruments)	65	100	Low to Medium
Floating rate and other debt securities with residual maturity between 400 days and upto 3 Years (including fixed rate debt instruments swapped for floating rate returns)	0	35	Low to Medium

S O
14

Floating rate instruments include money market instruments, i.e. fixed rate instruments with maturity upto 364 days as investments in such instruments gets re-priced within a year just like floating rate instruments where coupons are reset periodically.

Presently, the Scheme does not intend to invest in securitised debt and overseas / foreign securities.

S O
3, 4

The Scheme retains the flexibility to invest across all the securities in the debt and money markets instruments, within the abovementioned asset allocation. The portfolio may hold cash depending on the market condition. The fund manager may use derivative instruments to protect the downside risk. Further, aggregate asset allocation including exposure to derivatives will not exceed 100% of the net assets; and that same security wise hedge positions would be excluded from the same. Investment and disclosure by the Scheme in derivatives will be in line with prevailing SEBI guidelines.

Change in Asset Allocation:

Subject to the Regulations, the asset allocation pattern indicated above for the Scheme may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentages stated above are only indicative and not absolute and that they may vary substantially depending upon the perception of the Fund Manager, the intention being at all times to seek to protect the interests of the Unitholders, and meet the objective of the Scheme. In case of deviation, the portfolio would be rebalanced within 1 month from the date of such deviation.

Such changes in the asset allocation will be for short term and defensive considerations. Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of sub regulation (15A) of Regulation 18 of the Regulations, as detailed in Section II (F) 'Fundamental Attributes' of this Scheme Information Document.

D.WHERE WILL THE SCHEME INVEST?

The corpus of the Scheme will be invested in floating rate debt instruments and fixed rate debt instruments which shall be swapped for floating rate returns. The Scheme may also invest in fixed rate money market and debt instruments.

S. O.
12,
15

Subject to the Regulations and other prevailing laws as applicable, the corpus of the Scheme may be invested in any (but not exclusively) of the following securities (with floating / fixed interest rates):

- Securities issued / guaranteed by the Central, State and local governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills)
- Debt obligations of domestic government agencies and statutory bodies, which may or may not carry a Central / State Government guarantee
- Corporate debt (of both public and private sector undertakings)
- Debt obligations of banks (both public and private sector) and financial institutions
- Money market instruments permitted by SEBI and / or RBI, having residual maturities of up to 1 year
- Certificate of Deposits (CDs)
- Commercial Paper (CPs)
- Bills of Exchange / Promissory Notes
- CBLO & reverse repos
- Repurchase and reverse repurchase obligations in securities
- The non-convertible part of convertible securities
- Any other domestic floating / fixed income instrument
- Any other instruments as may be permitted by RBI / SEBI / such other Regulatory Authorities from time to time.

The securities mentioned above could be listed, unlisted, privately placed, secured, unsecured, rated or unrated and of any maturity. The securities may be acquired through public offers, secondary market operations and private placement, rights offers or negotiated deals.

Floating Rate Instruments

Floating rate instruments are instruments where the coupon rate is reset periodically with reference to a pre-defined benchmark rate (such as MIBOR, 1 year, G-sec etc). They would also include short term fixed rate instruments that have a residual maturity or put option upto 364 days. In general, floating rate instruments provide higher returns in the event the benchmark interest rate moves up as re-pricing of instrument happens at higher rate. However if the benchmark interest rate moves down then returns on the floating rate instrument will be lower.

Treasury Bill (T-Bill)

T-Bills are issued by the Government of India to meet their short term borrowing requirements. T - Bills are issued for maturities of 14 days, 91 days, 182 days and 364 days.

Commercial Paper (CP)

CP is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and all -India Financial Institutions as an alternative source of short term borrowings. CP is traded in secondary market and can be freely bought and sold before maturity.

Collateralized Borrowing and Lending Obligations (CBLO)

CBLO is a money market instrument that enables entities to borrow and lend against sovereign collateral security. The maturity ranges from 1 day to 90 days and can also be made available upto 1 year. Central Government securities including T-bills are eligible securities that can be used as collateral for borrowing through CBLO.

Certificate of Deposit (CD)

CD of scheduled commercial banks and development financial institutions Certificate of Deposit (CD) is a negotiable money market instrument issued by scheduled commercial banks and select all – India Financial Institutions that have been permitted by the RBI to raise short term resources. The maturity period of CDs issued by the Banks is between 7 days to one year, whereas, in case of FIs, maturity is one year to 3 years from the date of issue.

Repo (Repurchase Agreement) or Reverse Repo is a transaction in which two parties agree to sell and purchase the same security with an agreement to purchase back or sell back the same security at a mutually decided future date and price. The transaction results in collateralized borrowing or lending of funds. Presently in India, G-Secs, State Government securities and T - Bills are eligible for Repo/ Reverse Repo.

Non convertible debentures and bonds

Non convertible debentures and bonds are securities issued by companies/ institutions promoted/ owned by the Central or State Governments and statutory bodies which may or may not carry a Central/ State Government guarantee, Public and private sector banks, all India Financial Institutions and private sector companies. These instruments may be secured or unsecured against the assets of the company and generally issued to meet the short term and long term fund requirements. The Scheme may also invest in the non convertible part of convertible debt securities.

‘When, as and if issued’ security (commonly known as “when-issued” (WI) security)

WI security refers to a security that has been authorized for issuance but not yet actually issued. WI trading takes place between the time a new issue is announced and the time it is actually issued. All “when issued” transactions are on an “if” basis, to be settled if and when the actual security is issued. SEBI has on April 16, 2008, in principle allowed Mutual Funds to undertake WI transactions in Central Government securities, at par with other market participants.

Transaction in a security on ‘When Issued’ basis shall be undertaken in the following manner.

- ‘WI’ transactions can be undertaken in the case of securities that are being reissued as well as newly issued, on a selective basis.
- ‘WI’ transactions would commence on the issue notification date and it would cease on the working day immediately preceding the date of issue.
- All ‘WI’ transactions for all trade dates will be contracted for settlement on the date of issue.
- At the time of settlement on the date of issue, trades in the ‘WI’ security will be netted off with trades in the existing security, in the case of reissued securities.
- ‘WI’ originating transaction may be undertaken only on NDS-OM. However, undertaking the cover leg of the ‘WI’ transactions is permitted even outside the NDS-OM platform, i.e., through telephone.
- The transaction should be guaranteed by an approved Central counterparty namely Clearing Corporation of India Limited.

Investments in units of mutual fund schemes

The Scheme may invest in other scheme(s) managed by the AMC or in the schemes of any other mutual fund, provided it is in conformity with the investment objective of the Scheme and in terms of prevailing Regulations. As per the Regulations, the AMC will not charge investment management fees for such investments.

Investment in Short-Term Deposits

Pending deployment of the funds as per the investment objective of the Scheme, the Funds may be parked in short term deposits of the Schedule Commercial Bank, subject to guidelines and limits specified by SEBI.

DEBT DERIVATIVE INSTRUMENTS:

Interest Rate Swap

An Interest Rate Swap (“IRS”) is a financial contract between two parties exchanging or swapping a stream of interest payments for a “notional principal” amount on multiple occasions during a specified period. Such contracts generally involve exchange of a “fixed to floating” or “floating to fixed” rate of interest. Accordingly, on each payment date that occurs during the swap period, cash payments based on fixed/ floating and floating rates are made by the parties to one another.

Forward Rate Agreement

a Forward Rate Agreement (“FRA”) is a financial contract between two parties to exchange interest payments for a ‘notional principal’ amount on settlement date, for a specified period from start date to maturity date. Accordingly, on the settlement date, cash payments based on contract (fixed) and the settlement rate, are made by the parties to one another. The settlement rate is the agreed benchmark/ reference rate prevailing on the settlement date.

Interest Rate Futures (as and when permitted)

A futures contract is a standardized, legally binding agreement to buy or sell a commodity or a financial instrument in a designated future month at a market determined price (the futures price) by the buyer and seller. The contracts are traded on a futures exchange.

An Interest Rate Future is a futures contract with an interest bearing instrument as the underlying asset.

Characteristics of Interest Rate Futures

1. Obligation to buy or sell a bond at a future date.
2. Standardized contract.
3. Exchange traded.
4. Physical settlement.
5. Daily mark to market.

Details of various derivative strategies/examples of use of derivatives have been provided under the section “Derivatives Strategy”.

For applicable regulatory investment limits please refer to the section “Investment Restrictions”.

The securities/ instruments mentioned above and such other securities the Scheme is permitted to invest in could be listed, unlisted, privately placed, secured, unsecured, rated or unrated, and having a residual maturity in line with asset allocation table of the Scheme provided in section II (C) above.. The securities may be acquired through initial public offering (IPOs), secondary market, private placement, rights offers, negotiated deals. The Fund Manager reserves the right to invest in such securities as maybe permitted from time to time and which are in line with the investment objectives of the Scheme.

Further investments in debentures, bonds and other fixed income securities will be in instruments which have been assigned investment grade rating by the Credit Rating Agency. Investment in unrated debt instruments shall be subject to complying with the provisions of the Regulations and within the limit as specified in Schedule VII to the Regulations. Pursuant to SEBI Circular No. MFD/ CIR/ 9/120/ 2000 dated November 24, 2000.

E. WHAT ARE THE INVESTMENT STRATEGIES?

The objective of the Scheme is to generate regular income through investment in a portfolio comprising primarily in floating rate debt instruments (including fixed rate debt instruments swapped for floating rate returns and money market instruments. The investment strategies will focus on constructing portfolios in line with above objective.

SO
7

Investment decision will be primarily guided by fundamental research and analysis. The Scheme would be a short investment option that provides the flexibility to counter a dynamic environment by keeping its portfolio primarily in floating rate debt instruments.

The fund manager will manage the portfolio based on the outlook on interest rates and liquidity etc. Such outlook will be developed by in-house assessment of various macro factors like economic growth, inflation, credit pick-up, liquidity and other such factors as considered relevant. Credit portfolio management will be primarily guided by external credit ratings assigned by any of the recognized credit rating agency such as CRISIL, CARE and ICRA or any other rating agency as approved by the regulators. Additionally, as may be deemed appropriate, inputs may be available from financial statement analysis, management review, industry trends, capital structure and covenant analysis to identify securities for inclusion / exclusion from credit portfolios. Efficient portfolio construction will be used to manage interest rate risk across different asset class and duration buckets, and optimise risk-adjusted returns.

Portfolio managers will actively monitor and review markets and portfolios so that necessary rebalancing of the portfolios can be done.

Investments by the AMC in the Scheme

The AMC may invest in the Scheme at any time during the NFO Period / Ongoing Offer Period, subject to the Regulations and to the extent permitted by its Board from time to time. As per the existing Regulations, the AMC will not charge investment management and advisory fee on the investment made by it in the Scheme.

SO
1

Concepts and Examples:

Interest Rate Swaps (IRS)

A swap is an agreement between two Counterparties to exchange cash flows in the future. A swap agreement defines the cash flow exchange dates and the calculation methodology for the cash flows.

The calculation of the cash flows usually depends on one or more market variables. Transactions in which the two parties agree to make periodic payments to one another linked to specific interest rates on a notional principal are called Interest Rate Swaps (IRS). The most common type of swap is a “plain vanilla” interest rate swap, which is characterized by -

- Predetermined fixed interest rate
- Variable or floating interest rate which is reset periodically
- Notional principal amount which is never exchanged
- Time period of the swap
- Exchange of net interest payment on predetermined fixed dates

The floating rate in many interest rate swap agreements is the London Interbank Offer Rate (LIBOR) ; in the case of India, is the Mumbai Interbank Offer Rate (MIBOR). MIBOR is the rate of interest offered by banks on uncollateralized deposits from other banks in the Indian market.

Participants in the swap market use interest rate swaps to transform one type of interest liability into another. The primary reason to enter into an IRS agreement is to hedge interest rate exposures.

Illustrative Terms of Agreement

Fixed Interest Rate : 7% p.a.

Floating interest Rate : NSE MIBOR reset daily

Notional Principal Amount : INR 100 Crore

Period of Agreement : 5 years

Payment Frequency : Semi-annual

Value Date of Swap : 4th June 2010

Maturity Date of Swap : 4th June 2015

First Reset Date : 4th December 2010

At the end of the first 6 months (183 days) from 4th June to 4th December, 2010

Fixed Leg Payment (Counterparty X)

$\text{INR } 3,50,95,890 = (\text{INR } 100,00,00,000) * (7\%) * (183 \text{ days} / 365 \text{ days})$

Floating Leg Payment (Counterparty Y)

Suppose, the daily compounded NSE MIBOR rate is 6%

$\text{INR } 3,00,82,192 = (\text{INR } 100,00,00,000) * (6\%) * (183 \text{ days} / 365 \text{ days})$

Usually in an interest rate swap the net interest amount is exchanged between the two Counterparties. In the above case the fixed-rate payer (Counterparty X) will pay the floating-rate payer (Counterparty Y) a net amount of $\text{INR } 50,13,699 = \text{INR } 3,50,95,890 - \text{INR } 3,00,82,192$ Swap agreements which are private agreements between two Counterparties has market risk as well as credit risk. However, potential losses from swap defaults are much less than potential losses on a loan default with the same potential. This is because the monetary exchanges are only the net interest amounts and not the principal amount.

Forward Rate Agreement (FRA)

A Forward Rate Agreement (FRA) is an over-the-counter (OTC) agreement that a certain interest rate will apply to a fixed notional principal for a specified future period of time. As in the case of an IRS the notional principal amounts are not exchanged. A counterparty enters into a FRA to lock-in the future interest rate at its onset. They are very popular amongst risk averse investors.

A FRA is referred to by the beginning and end dates of the period covered in the transaction.

A 2x5 FRA means the 3 month rate starting 2 months from now.

For example, a corporate has a three month fixed liability three months from now. To meet this liability the company enters into a 3x6 FRA where it receives 7.25% for 100 crore and fixes the interest cost for the 3-6 months period. If the actual three month rate three months from now is 7% the corporate has gained 25 bps through interest cost. As the settlement is done at the beginning of the period, the net present value of the savings needs to be calculated using the 3 month rate as the discount rate.

$\text{Interest savings} = \text{INR } 100 \text{ crores} * 25 \text{ bps} * 92 / 365$ (assuming 92 days in the 3 month period and 365 days for the year) = $\text{INR } 6,30,137$.

$\text{Settlement Amount} = \text{INR } 6,30,137 / (1 + 7\% * 92 / 365) = \text{INR } 6,19,212$

Certain risks are inherent to such derivatives strategies, like Lack of opportunities available in the market; Inability of derivatives to correlate perfectly with the underlying indices; and Execution risk, whereby the rates seen on the screen may not be the rate at which the ultimate execution takes place.

Inter - Scheme Investments

Inter-scheme transfer of investments can be made from / to this Scheme to / from another Scheme of the Fund only if:

- (a) such transfer is done at the prevailing market price for quoted instruments on spot basis; and
- (b) the security(ies) so transferred is / are in conformity with the investment objective of the scheme.

Portfolio Turnover

Portfolio turnover is defined as the aggregate value of the Scheme's investment and disinvestment in Government Securities and Money Market Instruments as a percentage of the average corpus of the Scheme during a specified period of time.

Due to the nature of the Scheme's investments and the expected average weighted maturity of its portfolio, the portfolio turnover is expected to be reasonably high. In addition, in certain circumstances such as volatile market conditions, the Fund Manager has the flexibility to churn the portfolio more actively to seek to protect the interests of the Unitholders and meet the investment objective of the Scheme. There may be an increase in transaction costs such as the brokerage paid if trading is done frequently.

F. FUNDAMENTAL ATTRIBUTES

The investment objective together with the investment approach and the investment pattern will comprise the principal fundamental attributes of the Scheme. Following are the Fundamental Attributes of the scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

SO
8

(i) **Type of scheme:** An Open Ended Income Scheme.

(ii) Investment Objective

- Main Objective Please refer to Section II (B) of this SID (titled "What Is The Investment Objective Of The Scheme?")
- Investment pattern Please refer Section II (C) of this SID titled, "How will the Scheme Allocate its Assets"

(iii) **Terms of Issue :** Terms of Issue relating to listing, re-purchase, redemption, fees and expenses; and Annual Scheme Recurring Expenses (as % of daily average net assets) are detailed in Section III titled "Units and Offer" and Section IV titled "Fees and Expenses".

Further, the Scheme does not provide any guaranteed or assured return.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustee will ensure that no change in the Fundamental Attributes of the Scheme or the Trust or fees and expenses payable or any other change which would modify the Scheme and Options thereunder and affect the interest of the Unit holders is carried out unless:

SO
8

- a. a written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated; and
- b. the Unit holders are given an option for a period of 30 days to exit at the prevailing NAV without any exit load.

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE ?

The performance of the Scheme will be benchmarked against CRISIL Liquid Fund Index, which is the appropriate benchmark for the Scheme as the duration of the securities will be managed dynamically.

SO
9

The AMC and the Trustee may mutually agree to change the benchmark index or select an additional benchmark index after recording reasons for such change and by following required regulatory process.

Performance of the Scheme, including performance vis- a-vis benchmark indices / peer group will be periodically discussed and reviewed by the Board of the AMC and the Trustee respectively, or designated Committees.

H. WHO MANAGES THE SCHEME?

Name Designation	Age & Educational Qualifications	Experience	Name of other schemes under his management
Mahendra Jajoo Executive Director & CIO – Fixed Income	42 yrs B.Com, ACA, ACS, CFA (from CFA Institute, USA.)	Over 19 years of experience in financial services and capital markets. Jan. 2010 till date with Pramerica Asset Managers Private Limited as the Head of Fixed Income. June 2008 to Dec.2009 with Tata Asset Management Ltd as Head – Fixed Income and Structured Products managing Fixed Income investment /portfolio. January 2005 to June 2008 with ABN AMRO AMC as CIO – Fixed Income and Structured Products, managing Fixed Income investment/portfolio. March 1999 to Dec. 2004 with ABN AMRO Securities India Pvt. Ltd. as Head – Primary Dealership, handling trading and investments in government securities and corporate bonds.	Pramerica Liquid Fund and Pramerica Ultra Short Term Bond Fund Pramerica Short Term Income Fund, Pramerica Fixed Duration Fund – Series 1 and Pramerica Treasury Advantage Fund, Pramerica Credit Opportunities Fund and fixed income portfolio of Pramerica Dynamic Monthly Income Fund, Pramerica Equity Fund and Pramerica Dynamic Fund.

SO
10

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

S O
11

Following investment restrictions contained in the Seventh Schedule to SEBI (Mutual Funds) Regulations, 1996 as amended from time to time are presently applicable to the Scheme:

- The Scheme shall not invest more than 15% of its net assets in debt instruments issued by a single issuer, which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the SEBI Act. Such investment limit may be extended to 20% of the net assets of the Scheme with the prior approval of the Trustees and the Board of the AMC. Provided that, such limit shall not be applicable for investments in government securities and money market instruments. Provided further that investment within such limit can be made in mortgage backed securitised debt which is rated not below investment grade by a credit rating agency registered with SEBI. As per SEBI Circular no. SEBI/IMD/CIR No.6/63715/06, with respect to investment in securitized debt (mortgage backed securities / asset backed securities) restrictions at the originator level will not be applicable.
- The Scheme shall not invest more than 10% of its net assets in unrated debt instruments issued by a single issuer and the total investment in such instruments shall not exceed 25% of the net assets of the Scheme. All such investments shall be made with the prior approval of the Trustees and the Board of the AMC or a committee constituted in this behalf.
- The Scheme shall not invest more than 30% of its net assets in money market instruments of an issuer. Provided that such limit shall not be applicable for investments in Government securities, treasury bills and collateralized borrowing and lending obligations.
- Inter-Scheme transfer of investments shall be in accordance with the provisions contained in the Statement of Additional Information under the section 'Inter-scheme transfer of investments'. Transfer of investments from one scheme to another scheme in the Mutual Fund is permitted provided
 - (i) such transfers are done at the prevailing market price for quoted instruments on Spot Basis (Explanation: Spot Basis shall have the same meaning as specified by a stock exchange for spot transactions); and
 - (ii) the Securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.
- The Scheme may invest in another scheme managed by the same AMC or by the asset management company of any other mutual fund. The aggregate inter-scheme investment in line with the investment objectives, made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the net asset value of the Fund. No investment management fees shall be charged by the Scheme for investing in other schemes of the Mutual Fund or in the schemes of any other mutual fund.
- The Mutual Fund shall get the Securities purchased or transferred in the name of the Fund on account of the Scheme, wherever investments are intended to be of a long-term nature.
- The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases take delivery of the relevant securities and in all cases of sale, deliver the securities. The Mutual Fund may however engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by SEBI. Provided further that the Mutual Fund shall enter into derivatives transactions in a recognised stock exchange, subject to the framework specified by SEBI and that sale of government securities already contracted for purchase shall be permitted in accordance with the guidelines issued by the RBI in this regard.
- The Scheme shall not invest in a Fund of Funds scheme.
- The Scheme shall not make any investment in:
 - a. Any unlisted security of an associate or group company of the Sponsor; or
 - b. Any security issued by way of private placement by an associate or group company of the Sponsor; or
 - c. the listed Securities of group companies of the Sponsor which is in excess of 25% of the net assets of the Scheme of the Mutual Fund.

Investment Restrictions in Short Term Deposits of Scheduled Commercial Banks:

Pending deployment of funds of a Scheme in terms of the investment objectives of the Scheme, the AMC may invest the funds of the Scheme in short term deposits of scheduled commercial banks in accordance with the guidelines set out by SEBI under the Regulations.

- a. "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
- b. Such short-term deposits shall be held in the name of the Scheme.
- c. The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with the approval of the Trustee.
- d. Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
- e. The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
- f. The Scheme shall not park funds in short-term deposit of a bank which has invested in the said Scheme.
- g. The AMC will not charge any investment management and advisory fees for funds under the respective Schemes parked in short term deposits of scheduled commercial banks.
- h. The above norms do not apply to term deposits placed as margins for trading in cash and derivatives market. However, all term deposits placed as margins shall be disclosed in the half yearly portfolio statements under a separate heading. Details such as name of bank, amount of term deposits, duration of term deposits, percentage of NAV should be disclosed.

Investment Restrictions pertaining to Derivatives:

The investment restrictions applicable to the Schemes' participation in the derivatives market will be as prescribed by SEBI or by the Trustees (subject to SEBI requirements) from time to time.

Borrowing & Lending by the Fund and Other Restrictions:

- The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase / Redemption of Units or payment of interest and Dividend to the Unitholders. Provided further that the funds so borrowed to meet temporary liquidity needs shall not exceed 20% of the net assets of the Scheme and the duration of the borrowing shall not exceed a period of 6 months. The Fund may raise such borrowings, secured or unsecured, from any person or entity as it may deem fit, including Sponsor or Shareholders of any of their associate / group / affiliate entities or banks, after approval by the Trustee, at market related rates. The Fund will not advance any loans.
- The Scheme's entire investments will be in Securities, derivatives, money markets instruments, privately placed debentures, which are either asset backed or mortgage backed securities.
- No loans for any purpose shall be advanced by the Scheme.
- If the Mutual Fund holds an aggregate of securities which are worth `10 crores or more, as on the latest balance sheet date, it shall, subject to such instructions as may be issued from time to time by the Board of the AMC, settle its transactions only through dematerialized Securities. Further all transactions in government securities shall be in dematerialised form.
- Apart from the investment restrictions prescribed under the Regulations, internal risk parameters for limiting exposure to a particular scrip or sector may be prescribed from time to time to respond to the dynamic market conditions and market opportunities.
- The Scheme will comply with any other limit or restriction as may be applicable to the investments of mutual funds under the Regulations from time to time.

SO
13

The Trustee or AMC may alter the above restrictions from time to time to the extent that changes in the Regulations may allow. All investment restrictions as prescribed under the SEBI Regulations, as amended from time to time, shall be applicable at the time of making investment.

J. HOW HAS THE SCHEME PERFORMED?

This Scheme is a new scheme and hence does not have any performance track record.

K. Differentiation of the Scheme with other existing debt oriented schemes of Pramerica Mutual Fund :

Pramerica Short Term Floating Rate Fund is an Open Ended Income Scheme that would invest at least 65% in Floating rate debt securities with residual maturity of less than 400 days (including fixed rate debt instruments swapped for floating rate returns and money market instruments) and the balance in Floating rate debt securities with residual maturity between 400 days and 3 years (including fixed rate debt instruments swapped for floating rate returns). The following table shows the product differentiation of the Scheme with the existing open-ended liquid / debt schemes of Pramerica Mutual Fund:

Name of the Scheme	Investment Objective	Asset Allocation Pattern			Product Differentiation	AUM	No. of
			Indicative allocation (% of total assets)	Risk Profile		₹ Cr.	Folios
							As on
Pramerica Liquid Fund	The Scheme seeks to deliver reasonable market related returns with lower risk and higher liquidity through a portfolio of debt and money market instruments.	Instruments			Pramerica Liquid Fund is an open ended liquid scheme which invests only in debt and money market instruments and floaters with a residual maturity of upto 91 days		
		Debt instruments (including Asset Backed Securities), money market instruments & floaters having a residual maturity of upto 91 days [#]	0-100%	Low			
		Investments in securitised debt will not exceed 20% of the net assets as at the time of purchase. Investment in debt derivatives instruments will be up to 50% of the net assets of the Scheme. Further, aggregate asset allocation including exposure to derivatives will not exceed 100% of the net assets; and that same security wise hedge positions would be excluded from the same.					
		Presently, the scheme does not intend to invest in overseas / foreign securities.					

Pramerica Ultra Short Term Bond Fund	The objective of the Scheme is to provide reasonable returns, commensurate with a low to moderate level of risk and high degree of liquidity, through a portfolio constituted of money market and debt instruments	Instruments	Indicative allocations (% of total assets)		Risk Profile	Pramerica Ultra Short Term Bond Fund is an open ended debt scheme which aims to provide reasonable returns, commensurate with a low to moderate level of risk and high degree of liquidity, through a portfolio constituted of money market and debt instruments		
			Min.	Max.				
		Money market and debt securities including government securities, corporate debt, and other debt instruments with residual maturity less than or equal to 400 days.*	80	100	Low			
		Debt instruments including govt. securities, corporate debt & other debt instruments with residual maturity between 400 days to 3 years.	0	20	Low to Medium			
*In case of instruments with put options within a period of 400 days, the residual maturity will not exceed 3 years. Presently, the scheme does not intend to invest in securitised debt and overseas / foreign securities.								
Pramerica Short Term Income Fund	The objective of the Scheme is to generate regular returns with moderate level of risk by investing primarily into a portfolio of Debt Securities and Money Market Instruments of short term maturity.	Instruments	Indicative allocations (% of total assets)		Risk Profile	Pramerica Short Term Income Fund is an Open Ended Income Scheme that aims to generate regular returns with moderate level of risk by investing primarily into a portfolio of Debt Securities and Money Market Instruments of short term maturity		
			Min.	Max.				
		Debt and Money market instruments with residual maturity upto 3 years	65	100	Low to Medium			
		Debt and Money market instruments with residual maturity not exceeding 5 years and 3 months	0	35	Low to Medium			
Note : The average maturity of the Scheme's portfolio will not exceed 3 years. Presently, the Scheme does not intend to invest in securitised debt and overseas / foreign securities.								
Pramerica Dynamic Monthly Income Fund	To generate regular returns through investment in Debt and Money Market Instruments and to generate capital appreciation by investing in equity and equity related instruments.	Instruments	% of total assets)		Risk Profile	Pramerica Dynamic Monthly Income Fund is an Open Ended Income schemes which invest 70% to 95% in Fixed Income Securities and 5% to 30% in Equity and Equity related instruments.		
			Min	Max				
		Fixed Income Securities	70	95	Low to Medium			
		Equity and Equity related instruments	5	30	High			
The allocation between equities and debt shall be based on a Valuation Matrix viz., Pramerica Dynamic Asset Rebalancing Tool (Pramerica DART) developed and maintained by the AMC.								
Pramerica Treasury Advantage Fund	To provide reasonable returns, commensurate with moderate level of risk and high degree of liquidity, through a portfolio constituted of money market and debt instruments	Instruments	Indicative allocations (% of total assets)		Risk Profile	Pramerica Treasury Advantage is an Open Ended Debt Scheme which invest 65% to 100% in Money market and debt securities within a period not exceeding 550 days.		
			Min.	Max.				
		Money market and debt securities including government securities, corporate debt, and other debt instruments with residual maturity less than or equal to 550 days or have put options within a period not exceeding 550 days.	65	100	Low			
		Debt instruments including government securities, corporate debt, and other debt instruments with residual maturity greater than 550 days.	0	35	Low to Medium			
Presently, the Scheme does not intend to invest in securitised debt and overseas / foreign securities.								

Pramerica Credit Opportunities Fund	To generate income by investing in debt /and money market securities across the credit spectrum. The scheme would also seek to maintain reasonable liquidity within the fund.	<table border="1"> <tr> <th rowspan="2">Instruments</th> <th colspan="2">% of total assets)</th> <th rowspan="2">Risk Profile</th> </tr> <tr> <th>Min</th> <th>Max</th> </tr> <tr> <td>Money market instruments & Debt securities</td> <td>0</td> <td>100</td> <td>Low to Medium</td> </tr> </table>			Instruments	% of total assets)		Risk Profile	Min	Max	Money market instruments & Debt securities	0	100	Low to Medium	Pramerica Credit Opp. Fund would mainly invest in securities which have relatively higher credit spreads & would aim to benefit from compression in such spreads due to improving fundamentals and hence the ratings. Such securities are expected to offer higher yield as compared to better rated securities for similar maturity before any +ve re-rating takes place & hence higher expected portfolio accruals.		
		Instruments	% of total assets)			Risk Profile											
Min	Max																
Money market instruments & Debt securities	0	100	Low to Medium														

III. UNITS AND OFFER

This section provides details you need to know for investing in the scheme.

A. NEW FUND OFFER (NFO)

New Fund Offer Period <i>This is the period during which a new scheme sells its units to the investors.</i>	NFO opens on: NFO closes on: The AMC / Trustee reserves the right to close the NFO of the Scheme before the above mentioned date. The AMC/ Trustee also reserves the right to extend the closing date of the NFO Period, subject to the condition that the NFO shall not be kept open for more than 15 days.
New Fund Offer Price: <i>This is the price per unit that the investors have to pay to invest during the NFO.</i>	₹ 1000/- per Unit
Minimum Amount for Application in the NFO	Minimum of ₹ 5000/- and in multiples of ₹1/-thereafter.
Minimum Target amount (which the AMC seeks to collect in the Scheme during the NFO) <i>This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 business days, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of 5 business days from the date of closure of the subscription period.</i>	₹20,00,00,000/- (Rupees Twenty Crore)
Maximum Amount to be raised <i>(This is the maximum amount which can be collected during the NFO period, as decided by the AMC)</i>	Not Applicable
Options / Plans offered	<p>The Scheme has two Options: (i) Growth Option; and (ii) Dividend Option.</p> <p>Dividend Option has :</p> <ul style="list-style-type: none">a) Dividend Reinvestment Plan; andb) Dividend Transfer Plan <p>1. Growth Option Under this Option, no dividend will be declared. The income attributable to Units under this option will continue to remain invested in the Scheme and will be reflected in the Net Asset Value of Units under this Option.</p> <p>2. Dividend Option Under Dividend Option, dividends will be declared on a daily, weekly and monthly frequency, subject to availability of distributable surplus calculated in accordance with SEBI (MF) Regulations, at the discretion of the Trustee. The Trustee reserves the right to declare dividend at any other frequency in addition to the daily, weekly and monthly frequencies.</p> <p>On payment of dividend, the NAV of the units under Dividend option will fall to the extent of the dividend amount and Dividend Distribution Tax u/s. 115R of the Income Tax Act, 1961 and applicable statutory levies, if any. If any of the record date falls on a Non-Business Day, the record date shall be immediately following Business Day.</p> <p>a. Dividend Reinvestment Plan (DRP) Under DRP, the dividend amount will be compulsorily re-invested in the Dividend Option (at the applicable ex-dividend NAV). There will no pay out of dividend. The amount of dividend re-invested will be net of dividend distribution tax and statutory levy, if any. The additional Units created by way of reinvestment of dividend would be added to the units already held by the Unitholder. The dividends so re-invested shall constitute a constructive payment of dividends to the Unitholders and a constructive receipt of the same amount from each Unitholder for reinvestment in Units of the Dividend Option. There shall be no load on the dividends so re-invested.</p>

	<p>b. Dividend Transfer Plan (DTP):</p> <ul style="list-style-type: none"> • Under DTP, the investors may opt to automatically transfer (invest) the net dividend amount (i.e., net of statutory levy / taxes, if any) payable under the Scheme (“Source Scheme”) into any other scheme (“Target Scheme”) of the Mutual Fund on the ex-dividend date i.e., the immediate next business day after the Record Date, into the Target Scheme, at the applicable NAV of the Target Scheme and accordingly applicable number of units will be allotted in the Target Scheme, subject to the terms and conditions of the respective Target Scheme. • The minimum amount of investment is not applicable for investment made through DTP. • The dividends so transferred and invested in Target Scheme shall be constructive payment of dividends to the Unit holder/s and constructive receipt of the same amount from each Unit holder for investment in units of Target Scheme. • The Units allotted in the Target scheme against investment via DTP will be subject to the applicable Exit Load of the Target scheme. • Unit holders who wish to enroll for the DTP are required to submit a prescribed DTP Enrolment Form complete in all respects at any ISCs. • The enrolment for DTP facility shall be for all units under the Dividend Option. (i.e., partial Dividend Transfer and partial Dividend Reinvestment is not permitted). • Enrolment under the DTP facility will automatically override any previous instructions of the Unitholder for ‘Dividend Reinvestment’, in the Source Scheme and will also apply to additional units allotted in the Source Scheme subsequently on account of additional subscription / switch-in / SIP / STP etc. • The request for enrolment for DTP must be submitted at least seven (7) days prior to the Record Date for the dividend in the Source Scheme. Hence investors should submit the DTP enrolment request sufficiently in advance. In case of this condition not being met, the DTP enrolment would be effective from the immediately succeeding Record Date of the dividend in the Source Scheme. Consequently, any dividend declared between the date of acceptance of the DTP Enrollment Form and date of registration thereof by the Registrar, will be reinvested in the Source Scheme. • Investors may opt out of DTP facility at any time by submitting a written request at least seven (7) days prior to the Record Date for the dividend in the Source Scheme. Any dividend declared in the Source Scheme during the interim period will be transferred to the Target Scheme. In case a unitholder opts out of DTP, the balance units in the folio would continue under Dividend Reinvestment Plan. • The AMC reserves the right to change/ modify the terms and conditions of the DTP without prior notice or without assigning any reason thereof. If DTP facility is withdrawn from any Source Scheme or Target Scheme, the units of such investors who have opted for DTP will be continued under dividend Reinvestment option in the Source Scheme and the unitholders will be sent suitable intimation in this regard. <p>Default Option/Plan/ Frequency: The investor must clearly specify his/her choice of Option/Plan in the application form, in the absence of which, the Default Option / Plan / frequency would be applicable and the application will be processed accordingly:</p> <p>Default Option : Growth (if the investor has not indicated his choice between ‘Growth’ or ‘Dividend’ Options).</p> <p>Default Plan Under Dividend Option : Dividend Reinvestment Pan. (if the investor has not indicated his choice between DRP and DTP).</p> <p>Default Frequency Under Dividend Option: Daily (if the investor has not indicated his choice between daily, weekly or monthly frequency)</p> <p>Any change in Option from Dividend to Growth Option while making additional investment or as per Unitholder’s request, will be applicable to all the Units held by the Unitholder in the Dividend Option. The Trustee reserves the right to declare bonus unit under the Scheme.</p>
Dividend Policy	<p>Under the Dividend Option, dividend will be declared on a daily/weekly/monthly basis or such other frequency as may be decided as per the discretion of the Trustee, subject to availability of distributable surplus calculated in accordance with SEBI (MF) Regulations. It must be clearly understood that there is neither any assurance that the Dividend will be declared regularly nor any assurance as to the rate of Dividend. The AMC/ Trustee reserves the right to change the frequency of declaration of Dividend or may provide for additional frequency for declaration of Dividend, prospectively.</p>

	<p>Procedure for distribution of Dividend: The Dividend proceeds will be compulsorily reinvested as DRP or DTP , as opted by the investor and there will no pay out of dividend.</p> <p>Effect of Dividend: Upon distribution of Dividend, the NAV attributable to Units in the Dividend Option will stand reduced by the dividend amount, and dividend distribution tax and statutory levy, if any.</p> <p>The NAV of the Growth Option will remain unaffected by the payment of Dividend. Although the Scheme will have a common portfolio for both Growth and Dividend Options, the NAVs of the two Options in the Scheme will be distinctly different after declaration of the first Dividend to the extent of income distributed, dividend distribution tax and statutory levy thereon.</p>
<p>Allotment</p>	<p>Subject to (i) the achievement of the minimum target amount; (ii) receipt of Application Forms received being in good order / complete in all respects; (iii) realization of the specified minimum Subscription amount from the investor, full allotment of Units will be made within 5 business days from the date of closure of the NFO Period for all valid applications received during the NFO Period and the AMC/ RTA shall send confirmation specifying the number of units allotted to the applicant by way of email and/or SMS to the applicant's registered email address and/or mobile number.</p> <p>Account Statement: An account statement will be issued to the applicant(s) whose application has been accepted, specifying the folio number and the number of Units allotted, not later than 5 business days from the close of the NFO Period. The account statements are non-transferable.</p> <p>Where the applicants has provided the e-mail address in the application form, the account statement will be sent only through e-mail. (In cases where the email does not reach the investor, the Mutual Fund /AMC / RTA will not be held responsible; however, the investor may request for issue of a fresh account statement). A physical account statement shall be issued on specific request from the investor. Where the applicants have not provided their e-mail address in the application form, the account statement will be sent by ordinary post / courier.</p> <p>Allotment Advice for Units in Demat Mode In case of applications for subscription of Units of the Scheme in demat mode, the Units allotted will be credited to the DP account of the Unit holder.</p> <p>In case the investor has provided incorrect or incomplete information/ details pertaining to his/her Beneficiary Account or where the details provided in the application form does not match with details with Depository records, the AMC will allot the Units in physical account statement mode and accordingly will send an account statement to Unit holder.</p> <p>If the Unitholder so requests, non-transferable Unit certificate will be issued within 5 working days of the receipt of such request.</p> <p>Note: Where the Scheme name as written on the application form and on the payment instrument differs, the application may, be rejected or the units may be allotted in the Scheme as mentioned in the application form, at the discretion of the AMC.</p>
<p>Bank Details</p>	<p>As per the Regulations, it is mandatory for the applicants to mention their bank account details in their applications for purchase of Units. Without bank details, the application will be treated as incomplete and is liable to be rejected by the Registrar/AMC. In case the cheque for purchase of units is issued from a bank account which is different from the Bank Mandate mentioned in the application form or if the payment is made through a bank draft, the investor needs to provide a cancelled cheque leaf of the mandate bank for the purpose of verification bank account details along with the application form.</p>
<p>Refund</p>	<p>The AMC will refund the application money to the applicants whose applications are found to be incomplete, invalid or have been rejected for any other reason whatsoever. Refund instruments will be dispatched within 5 business days of the closure of NFO period. In the event of delay beyond 5 business days, the AMC shall be liable to pay interest at 15% per annum or such other rate of interest as maybe prescribed by SEBI from time to time. Refund orders will be marked "A/c Payee only" and drawn in the name of the sole / first named applicant. All refund orders will be sent by registered post or courier service or as prescribed under the Regulations.</p>

S O
19

<p>Who can invest</p> <p><i>This is an indicative list and prospective investors are advised to consult their financial advisors to ascertain whether the scheme is suitable to their respective risk profile. Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing them and any Indian law from investing in the Scheme and are authorised to purchase units of mutual funds as per their respective constitutions, charter documents, corporate/other authorisations and relevant statutory provisions.</i></p>	<p>The following persons are eligible to invest in the Units of the Scheme (subject, wherever relevant, to the Purchase of Units of the Scheme of the Mutual Fund being permitted and duly authorized under their respective by-laws /constitutions, charter documents, corporate / other authorisations and relevant statutory provisions etc).</p> <ol style="list-style-type: none"> 1. Resident Indian adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis; 2. Hindu Undivided Family (HUF) through Karta; 3. Resident Indian Minors or Non-Resident Indian Minors through their parent/ legal guardian; 4. Partnership Firms; 5. Proprietorship in the name of the sole proprietor; 6. Companies, Bodies Corporate, Public Sector Undertakings (PSUs.), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860(provided the purchase of Units is permitted under their respective constitutions; 7. Banks (as permitted by RBI) and Financial Institutions; 8. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as "Public Securities" as required) and Private trusts authorised to invest in mutual fund schemes under their trust deeds; 9. Non-Resident Indians (NRIs)/ Persons of Indian origin (PIOs) residing abroad on repatriation basis or on non - repatriation basis; 10. Foreign Institutional Investors (FIIs) and their sub-accounts registered with SEBI on repatriation basis; 11. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 12. Scientific and Industrial Research Organisations; 13. Multilateral Funding Agencies/ Bodies Corporate incorporated outside India with the permission of Government of India/ RBI 14. Provident/ Pension/ Gratuity Fund to the extent they are permitted; 15. Other schemes of Pramerica Mutual Fund or any other mutual fund subject to the conditions and limits prescribed by SEBI Regulations; 16. Trustee, AMC or Sponsor or their associates may subscribe to Units under the Scheme(s) <p>It should be noted that the following persons cannot invest in the Scheme:</p> <ol style="list-style-type: none"> 1. Any individual who is a foreign national or any entity that is not an Indian Resident under the Foreign Exchange Management Act, 1999, except where registered with SEBI as a FII or FII sub account. 2. Non-Resident Indians residing in the Financial Action Task Force (FATF) Non Compliant Countries and Territories (NCCTs). 3. Overseas Corporate Bodies (as per RBI A.P. (DIR Series) Circular No. 14 dated September 16, 2003) <p>The Fund / Trustees / AMC reserve the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time, subject to applicable Laws, if any. Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Scheme(s) and are authorized to invest in mutual fund units as per their respective constitutions, charter documents, corporate / other authorizations and relevant statutory provisions.</p> <p>Subject to the Regulations and applicable law, an application for Units from an applicant may be accepted or rejected at the sole and absolute discretion of the Trustee.</p>
<p>Rejection of application:</p>	<p>Any application for Units may be rejected at the absolute discretion of the Trustee / AMC, if the same is in contravention of any applicable laws/ rules/ regulations/guidelines. For example, the Trustees/AMC may reject any application for the purchase of Units if the application is received from any investor to whom the Units cannot be lawfully or validly offered or by whom the Units cannot be lawfully or validly subscribed or if the application is invalid or incomplete, or if, in its opinion, increasing the size of the Scheme's Unit Capital is not in the general interest of the Unitholders, or if the Trustees/ AMC for any other reason believes that it would not be in the best interest of the Scheme or its Unitholders to accept such an application.</p>
<p>Where can you submit the filled up applications.</p>	<p>Duly completed Application Form(s) for the purchase of Units of the Scheme during the NFO Period along with the instrument for payment may be submitted to any of the OPA for the NFO as notified by the AMC. The AMC reserves the right to appoint collecting bankers during the NFO Period and change the bankers and/or appoint any other bankers subsequently.</p>

	<p>The AMC may also provide the facility to subscribe to the Units of the Scheme through MFSS facility of NSE and BSE StAR MF facility of BSE during NFO period.</p> <p>Please refer to the back cover page of this Scheme Information Document for details of Official Points of Acceptance.</p>
How to Apply	Please refer to the SAI and Application form for the instructions.
Option to hold units in Demat form	<p>The investors shall be provided an option to hold the Units in dematerialized ('demat') mode. To hold the Units in dematerialized mode, the investor will be required to have a beneficiary account with a Depository Participant (DP) of the NSDL/CDSL and will be required to mention in the application form, DP's Name, DP ID and Beneficiary Account No. with the DP at the time of subscribing to the Units. However, if a Unit holder so desires to hold the Units in a dematerialized form at a later date, he will be required to make an application to AMC/ RTA/DP in Conversion Request Form (available on the website of the Mutual Fund or with the DPs) along with Statement of Account, a copy of Client Master Report (CMR) or Transaction Statement (only the page of Transaction Statement reflecting the name and pattern of holding) issued by its Depository Participant. Application for issue of Units in demat mode may be submitted to any of the OPAs / ISCs or DPs. The AMC will endeavor to credit the Units to the Beneficiary Account of Unit holder within two working days from the date of receipt of such request.</p> <p>In case the unit holders do not provide their Demat Account details, or the demat details provided in the application form are incomplete / incorrect or do not match with the details with the Depository records, the Units will be allotted in physical account statement mode provided the application is otherwise complete in all respect and accordingly, an Account Statement shall be sent to them.</p>
Rematerialisation of units held in Demat form:	<p>Units of the Scheme held in demat may be converted into physical account statement mode via rematerialisation process. Rematerialization of Units ('remat') will be in accordance with the provisions of SEBI (Depositories & Participants) Regulations, 1996 as may be amended from time to time.</p> <p>The investor will need to submit a remat request to his/her DP for rematerialisation of holdings in his/her account. If there is sufficient balance in the investor's account, the DP will generate a Rematerialisation Request Number (RRN) and the same is entered in the space provided for the purpose in the rematerialisation request form. The DP will then despatch the request form to the AMC/ RTA. The AMC/ RTA accepts the request for rematerialisation prints and despatch the account statement to the investor and send electronic confirmation to the DP. DP shall inform the investor about the changes in the investor account following the acceptance of the remat request.</p>
Listing & Transfer	<p>Being an open-ended Scheme under which the Subscription and Redemption of Units will be made on a continuous basis, the Units of the Scheme are not proposed to be listed on any stock exchange. However, the AMC in consultation with the Trustee may list the Units on one or more Stock Exchanges at a later date. In such an event, the AMC will make suitable public announcement to that effect.</p> <p>Units of the Scheme held in physical mode are non-transferable. However, Units held in demat form are transferable in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as amended from time to time, through off market deals [or in accordance with the stock exchange rules, upon the Scheme being listed]. Transfers should be only in favour of transferees who are eligible for holding Units under the Scheme.</p> <p>Transfers should be only in favour of transferees who are eligible for holding Units under the Scheme.</p> <p>If a person becomes a holder of the Units consequent to operation of law, or upon enforcement of a pledge, the Mutual Fund will, subject to production of satisfactory evidence, effect the transfer, if the transferee is otherwise eligible to hold the Units. Similarly, in cases of transmission of Units consequent on the death of a unitholder, the transferee's name will be recorded by the AMC / Registrar subject to production of satisfactory evidence and completing the requisite procedure / documentation (as explained in SAI).</p>
Special Products / facilities available during the NFO	<p>Switch-In From Other Schemes:</p> <p>The unitholders in the existing schemes of the Mutual Fund will be able to invest in the NFO of the Scheme by switching their units held in the respective scheme(s) either partially or fully (subject to completion of lock-in period, if any, of the units of the scheme(s) from which the units are being switched).</p> <p>Application for switch of units from existing schemes into to the Scheme during NFO will be accepted upto 3.00 p.m. on the last day of the NFO of the Scheme.</p>

	<p>The Switch transaction will be effected by way of a redemption of units from the ‘Switch-Out’ scheme and reinvestment of the redemption proceeds in the Scheme and accordingly, to be effective, such switch transactions must comply with the redemption rules of the Source (‘Switch-Out’) scheme and the subscription rules of the Scheme (e.g. as to the minimum number of units that may be redeemed or issued, exit load etc.). The price at which the units will be switched-out will be based on the redemption price of the concerned source scheme and the proceeds will be invested in the Scheme at ₹10/- per unit.</p> <p>Applications Supported by Blocked Amount (ASBA) Facility: The Mutual Fund will offer ASBA facility during the NFO of the Scheme. ASBA is an application containing an authorization given by the investor to block the application money in his specified bank account towards the subscription of Units offered during NFO of Scheme. If an investor is applying through ASBA facility, the application money towards the subscription of Units shall be debited from his specified bank account only if his/ her application is selected for allotment of Units. Please refer to the SAI for more details regarding ASBA.</p> <p>MFSS / BSE StAR Facility : The AMC shall also endeavor to make available the facility to subscribe to the Units of the Scheme through MFSS facility of NSE and BSE StAR MF facility of BSE during NFO of the Scheme.</p>
<p>The policy regarding reissue of repurchased units (including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.</p>	<p>The Scheme does not propose to reissue Redeemed Units.</p>
<p>Restrictions, if any, on the right to freely retain or dispose of units being offered.</p>	<p>Units of the Scheme held in physical Account Statement are non-transferable. Units of the Scheme are presently not proposed to be listed on any stock exchange. Only the Units of the held in dematerialized form are transferable through off-market deals, in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time, as mentioned above under section “Listing & Transfer”.</p> <p>Pledge of Units</p> <p>a. Units held in demat mode: The Units held in demat mode can be pledged as per the provisions of Depositories Act and Rules and Regulations framed by Depositories.</p> <p>b. Units held in physical mode: The Units held in physical mode under the Scheme may be offered as security by way of a pledge / charge in favour of scheduled banks, financial institutions, non-banking finance companies (NBFCs), or any other body as decided by the AMC.</p> <p>The AMC / Registrar will note and record such Pledge of Units. The AMC shall mark a lien only upon receiving the duly completed form and documents as may be prescribed. Disbursement of such loans will be entirely at the discretion of the bank / financial institution / NBFC concerned (hereinafter referred to as the “Pledgee”) and the Mutual Fund/AMC assumes no responsibility thereof. The Pledgor will not be able to redeem Units that are pledged, until the Pledgee to whom the Units are pledged provides written authorisation to the Mutual Fund that the pledge / lien charge may be revoked. Further, the Pledgee will have complete authority to redeem such Units so long as the Units remain under pledge.</p> <p>Suspension of Purchase and Redemption of Units: Please refer to the paragraph ‘Suspension of Purchase and Redemption of Units’ in the SAI.</p>
<p>Transaction Charges</p>	<p>Please refer to Section IV (E) for details.</p>

B. ONGOING OFFER DETAILS

<p>Ongoing Offer Period <i>This is the date from which the scheme will reopen for subscriptions/redemptions after the closure of the NFO period.</i></p>	<p>The Scheme will reopen for subscription/ redemption within 5 business days from the date of closure of the NFO.</p>								
<p>Ongoing price for subscription (purchase) /switch-in (from other schemes/plans of the mutual fund) by investors. <i>This is the price you need to pay for purchase/ switch-in.</i></p>	<p>At the applicable NAV</p>								
<p>Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors. <i>This is the price you will receive for redemptions/ switch outs.</i></p>	<p>At the applicable NAV, subject to prevailing exit load (if any), which will be calculated as follows: Redemption Price = Applicable NAV*(1- Exit Load, (if any)) <i>Example:</i> If the Applicable NAV is ₹ 10, Exit Load is 1% then redemption price will be = ₹10* (1-0.01) = ₹ 9.90 Please refer to the Section IV (C) on Load Structure.</p>								
<p>Cut off timing for subscriptions/redemptions/ switches (as per Indian Standard Time)</p> <p>This is the time before which your application (complete in all respects) should reach the official points of acceptance.</p>	<p>a. Purchases including Switch-ins for below ₹ 1 crore : Where a valid purchase application is received on any Business Day at the Official Points of Acceptance along with a local cheque or a demand draft payable at par at the same place of submission of the application:</p> <ul style="list-style-type: none"> Upto 3.00 pm – NAV of the same business day After 3.00 pm – NAV of the next business day. <p>b) Purchases including Switch-ins for ₹ 1 crore and above: In respect of valid applications for ₹ 1 crore and above for Purchase/ Switch-in received at the designated official point of acceptance on a Business Day, the applicable NAV shall be as under:</p> <table border="1" data-bbox="539 1055 1473 1581"> <thead> <tr> <th>Time of receipt of application / fund utilisation</th> <th>Applicable NAV</th> </tr> </thead> <tbody> <tr> <td>Applications received upto cut-off time of 3.00 p.m. and funds for the entire amount of subscription/purchase/switch-in are credited to bank account of the Scheme before the cut-off time of 3.00 p.m. and the funds are available for utilisation on the same day before the cut-off time of 3.00 p.m.</td> <td>The closing NAV of the day of receipt of application</td> </tr> <tr> <td>Applications received after cut-off time of 3.00 p.m. and funds for the entire amount of subscription/purchase/switch-in are credited to bank account of the Scheme after the cut-off time of 3.00 p.m. and funds for the entire amount of subscription/purchase/switch-in are available for utilisation after the cut-off time of 3.00 p.m.</td> <td>The closing NAV of the next Business Day</td> </tr> <tr> <td>Irrespective of the time of receipt of the application, where the funds for the entire amount of subscription/purchase/switch-in are not credited to bank account of the Scheme before the cut-off time of 3.00 p.m. and the funds are not available for utilisation before the cut-off time of 3.00 p.m.</td> <td>The closing NAV of the Business Day on which the funds are available for utilisation before the cut-off time (3 p.m.)</td> </tr> </tbody> </table> <p>Note:</p> <ul style="list-style-type: none"> For purchase transactions, the time of credit into the Scheme's account will only be considered, irrespective of the time of debit to the investor's bank account. Where the application is received on a non-Business Day, it will be treated as if received on next the Business Day. In case the Mutual Fund receives multiple applications for less than ₹ 1 Crore from the same investor for same type of transaction (i.e. subscription or switch-in) before the cut-off time, the aggregate value of which is equal to or greater than ₹1 Crore, such multiple applications may be (at the discretion of the AMC) be treated as a single transaction and liable to be processed accordingly at NAV applicable for transaction amounting of ₹1 Crore and above <p>Repurchase / Redemptions including Switch-outs:</p> <p>a. Where a valid redemption application is received on any Business Day at the Official Point of Acceptance</p> <ul style="list-style-type: none"> Upto 3.00 pm - NAV of the same business day After 3.00 pm – NAV of the next business day. 	Time of receipt of application / fund utilisation	Applicable NAV	Applications received upto cut-off time of 3.00 p.m. and funds for the entire amount of subscription/purchase/switch-in are credited to bank account of the Scheme before the cut-off time of 3.00 p.m. and the funds are available for utilisation on the same day before the cut-off time of 3.00 p.m.	The closing NAV of the day of receipt of application	Applications received after cut-off time of 3.00 p.m. and funds for the entire amount of subscription/purchase/switch-in are credited to bank account of the Scheme after the cut-off time of 3.00 p.m. and funds for the entire amount of subscription/purchase/switch-in are available for utilisation after the cut-off time of 3.00 p.m.	The closing NAV of the next Business Day	Irrespective of the time of receipt of the application, where the funds for the entire amount of subscription/purchase/switch-in are not credited to bank account of the Scheme before the cut-off time of 3.00 p.m. and the funds are not available for utilisation before the cut-off time of 3.00 p.m.	The closing NAV of the Business Day on which the funds are available for utilisation before the cut-off time (3 p.m.)
Time of receipt of application / fund utilisation	Applicable NAV								
Applications received upto cut-off time of 3.00 p.m. and funds for the entire amount of subscription/purchase/switch-in are credited to bank account of the Scheme before the cut-off time of 3.00 p.m. and the funds are available for utilisation on the same day before the cut-off time of 3.00 p.m.	The closing NAV of the day of receipt of application								
Applications received after cut-off time of 3.00 p.m. and funds for the entire amount of subscription/purchase/switch-in are credited to bank account of the Scheme after the cut-off time of 3.00 p.m. and funds for the entire amount of subscription/purchase/switch-in are available for utilisation after the cut-off time of 3.00 p.m.	The closing NAV of the next Business Day								
Irrespective of the time of receipt of the application, where the funds for the entire amount of subscription/purchase/switch-in are not credited to bank account of the Scheme before the cut-off time of 3.00 p.m. and the funds are not available for utilisation before the cut-off time of 3.00 p.m.	The closing NAV of the Business Day on which the funds are available for utilisation before the cut-off time (3 p.m.)								

	<p>The Mutual Fund shall calculate NAVs for the Scheme for every Business day.</p> <p>As per the existing procedure, the applications will be time stamped in accordance with the SEBI guidelines.</p> <p>Switch Transactions</p> <p>Valid Switch application will be considered for processing on the earliest day which is a Business Day for both the 'Switch out' scheme and the 'Switch in' scheme. Application for 'Switch in' shall be treated as purchase application and the Applicable NAV based on the cut off time for purchase shall be applied. Application for Switch out shall be treated as redemption application and the Applicable NAV based on the cut off time for redemption shall be applied.</p>												
Where can the applications for purchase/redemption switches be submitted?	<p>All transaction requests can be submitted at any of the Official Points of Acceptance, the addresses of which are given at the end of this SID. <i>(Please refer to the back cover page of this SID for details)</i></p> <p>The AMC has the right to designate additional centres of the Registrar as the Official Points of Acceptance during the Ongoing Offer Period and change such centres, if necessary.</p> <p>For Investors convenience, the Mutual Fund also offers Online Transaction facility on its Website viz. www.pramericamf.com for transacting in the Units of Pramerica Mutual Fund</p>												
Minimum amount for purchase/redemption/swiches	<p><u>1. Minimum Amount of investment :</u></p> <p>a) At the time of initial investment under a folio: Minimum of ₹5,000/- and in multiples of ₹1/-thereafter.</p> <p>b) For subsequent investment (i.e., additional purchase) under an existing folio: Minimum of ₹100/- and in multiples of ₹1/- thereafter.</p> <p>The minimum amount of investment specified above is not applicable for investment made against dividend re investment and dividend transfer under Dividend Option.</p> <p><u>2. Minimum Redemption Amount / Switch Out:</u> ₹ 100 /- and in multiples of ₹1/-thereafter or equivalent no. of Units at applicable redemption price in respect of each Option or the balance in the unitholder's folio /account, whichever is lower.</p> <p>In case the Unitholder specifies the number of Units and amount in the redemption request, the number of Units shall be considered for Redemption.</p> <p>In case the Unit holder does not specify the number of Units or amount in the redemption request, the request will be rejected. If the balance Units in the Unitholder's account do not cover the amount specified in the Redemption request, then the Mutual Fund shall repurchase the entire balance of Units in account of the Unitholder.</p> <p>In case a Unitholder has purchased Units on multiple days in a single folio, the Units will be redeemed / switched out on a 'First in First Out' (FIFO) basis, i.e., the Units acquired chronologically first / earlier will be redeemed / switched out first, and the Exit Load, if any, applicable to each of the Units would correspond to the period of time the Units were held by the Unitholder.</p>												
Minimum balance to be maintained and consequences of non maintenance.	Currently, there is no minimum balance requirement.												
Special Products available	<p><u>Systematic Investment Plan (SIP)</u></p> <p>SIP is a facility provided to unitholders to invest specified amounts in the Scheme at regular / specified frequency and a specified period by providing a single mandate / standing instruction as per details mentioned below:</p> <table border="1"> <thead> <tr> <th>Particulars</th> <th>Frequency</th> <th></th> </tr> </thead> <tbody> <tr> <td rowspan="2">SIP Transaction Dates</td> <td>Monthly</td> <td rowspan="2">The first SIP installment could be paid on any Business day. The subsequent SIP installments can be paid on the 1st, 7th, 10th, 15th or 25th of a month or all five dates..</td> </tr> <tr> <td>Quarterly</td> </tr> <tr> <td rowspan="2">Minimum no. of installments and Minimum amount per installment</td> <td>Monthly</td> <td>10 installments of ₹ 500/- each and in multiples of ₹100/- thereafter</td> </tr> <tr> <td>Quarterly</td> <td>5 installments of ₹1000/- each and in multiples of ₹100/- thereafter</td> </tr> </tbody> </table>	Particulars	Frequency		SIP Transaction Dates	Monthly	The first SIP installment could be paid on any Business day. The subsequent SIP installments can be paid on the 1st, 7th, 10th, 15th or 25th of a month or all five dates..	Quarterly	Minimum no. of installments and Minimum amount per installment	Monthly	10 installments of ₹ 500/- each and in multiples of ₹100/- thereafter	Quarterly	5 installments of ₹1000/- each and in multiples of ₹100/- thereafter
Particulars	Frequency												
SIP Transaction Dates	Monthly	The first SIP installment could be paid on any Business day. The subsequent SIP installments can be paid on the 1st, 7th, 10th, 15th or 25th of a month or all five dates..											
	Quarterly												
Minimum no. of installments and Minimum amount per installment	Monthly	10 installments of ₹ 500/- each and in multiples of ₹100/- thereafter											
	Quarterly	5 installments of ₹1000/- each and in multiples of ₹100/- thereafter											

Mode of Payment	Monthly	a) Electronic Clearing Service (ECS)
	Quarterly	b) Direct Debit mandate through select banks with whom AMC has an arrangement. c) Post-Dated Cheques (PDCs).

Investors may enroll for the SIP facility by submitting duly completed SIP Enrolment Form at any ISC/ OPA .

If the SIP period is not specified by the unit holder then the SIP enrolment will be deemed to be for perpetuity and processed accordingly.

Subscription in SIP through post-dated cheques:

Investors may invest in SIP by post-dated cheques. The date of the first cheque shall be the same as the date of the initial investment while the remaining cheques shall be post dated uniformly as per the SIP transaction date opted. An Investor is eligible to issue only one cheque for each month in the same SIP enrolment form. All the cheques under a SIP mandate should be of the same amount and same SIP transaction date opted. Cheques should be drawn in favour of the Scheme and crossed "A/c Payee only". The Investor will be intimated on successful registration of SIP. The Post Dated cheques will be presented on the dates mentioned on the cheques.

SIP Subscription through Electronic Clearing Service (ECS) /Direct Debit :

Investors may opt for SIP Subscription through ECS (Debit Clearing) provided by RBI or for Direct Debit Facility available with specified Banks with whom the AMC has an arrangement.

To enroll for SIP via ECS or Direct Debit Facility, an Investor must fill-up the prescribed SIP Enrolment Form and provide his first Investment cheque for the initial purchase along with a cancelled cheque leaf of the bank account for which the ECS / Direct Debit mandate is provided.

For an existing Investor, to enroll for SIP ECS Debit facility or Direct Debit Facility, an Investor must fill-up the SIP Application Form for SIP ECS / Direct Debit facility. Investors shall be required to submit a cancelled cheque leaf of the bank account for which the ECS / debit mandate is provided. There should be a gap of at least 30 days between initial SIP Subscription and the subsequent SIP installment in case of SIP transactions commenced during ongoing offer.

Investors may choose to discontinue subscription under the SIP at any time by submitting a written request at any of the OPA/ISC. Notice of such discontinuance should be received at least 21 days prior to the due date of the next SIP installment.

The SIP mandate will be automatically discontinued if:

- (a) 3 consecutive SIP installments are not honored by the investor's bankers; or
- (b) the Bank Account for SIP Standing Instruction is closed and request for change in bank account for Standing Instruction is not submitted at least 21 days before the next SIP Auto Debit installment due date.

Units under SIP will be allotted at the Applicable NAV of the respective SIP transaction dates as per SIP mandate. In case the SIP date falls on a non-Business Day or falls during a Book Closure period, the immediate next Business Day will be considered for this purpose.

An extension of an existing SIP mandate will be treated as a fresh mandate on the date of receipt of such application, and all the above conditions need to be met with.

The Load structure prevailing at the time of submission of the SIP application (whether fresh or extension) will apply for all the SIP installments indicated in SIP enrolment form.

SIP Transaction Charges : Please refer to Section IV (E)

Please refer to the SIP Enrolment form for terms and conditions before enrolment

Systematic Transfer Plan (STP)

STP is an investment plan enabling Unitholders to transfer specified amounts from one scheme of the Mutual Fund ('Source scheme') to another ('Target scheme') on a recurrent basis for a specified period at specified frequency as per the table below, by providing a single mandate / standing instruction. On the specified STP transaction dates, Units under the Source scheme will be redeemed at the applicable redemption price, and admissible units will be allotted under the Target scheme as per the investor's STP mandate.

Particulars	Frequency	
Frequency & Transaction Dates	Daily	On every Business Day
	Weekly	On any Business Day in a week
	Fortnightly	On any Business Day of alternate weeks
	Monthly	On the 1st, 7th, 10th, 15th or 25th of a month or all five dates.
	Quarterly	
If any STP transaction due date falls on a non-Business day, then the respective transactions will be processed on the immediately succeeding Business Day for both the schemes.		
Minimum no. of installments and Minimum amount per installment	Daily	10 (ten) installments of ₹500 each and in multiples of ₹100/- thereafter
	Weekly	
	Fortnightly	
	Monthly	
	Quarterly	2 (two) installments of ₹2500/- each and in multiples of ₹100/- thereafter

Investors may register for STP using a prescribed STP Enrolment form. If the STP period or no. of installments is not specified in the STP Enrolment Form, the STP transactions will be processed until the balance of units in the unitholder's folio in the Source scheme becomes zero.

STP is available to the investors only during the Ongoing Offer period. The AMC reserves the right to introduce STP facility at any other frequencies or on any other dates as the AMC may feel appropriate from time to time.

The STP mandate may be discontinued by a Unit holder by giving a written notice of 7 days. STP mandate will terminate automatically if all Units held by the unitholder in the Source scheme are redeemed or upon the Mutual Fund receiving a written intimation of death of the sole / 1st Unit holder.

Please refer to the STP Enrolment form for terms and conditions before enrolment.

Systematic Withdrawal Plan (SWP)

SWP is a facility that enables Unitholders to withdraw specified amounts / redeem specified no. of units from the Scheme on a recurrent basis for a specified period at specified frequency by providing a single mandate/ standing instruction.

Particulars	Frequency	
Frequency & Transaction Dates	Monthly	On the 10 th and/or 25 th of each month
	Quarterly	
Minimum no. of installments and Minimum amount per installment	Monthly	2 (two) installments of ₹ 500/- or 50 units
	Quarterly	
Mode of Payment	Monthly	as chosen by the unitholder
	Quarterly	

Investors may register for SWP using the prescribed SWP Enrolment form. Where the investor specifies the SWP amount in the SWP enrollment form instead of units, the Mutual Fund shall repurchase proportionate number of units against the SWP installment amount specified, at the applicable redemption price as on the SWP transaction date. If the SWP period or no. of installments is not specified in the SWP Enrolment Form, the SWP transactions will be processed until the balance of units in the unitholder's folio in the Source scheme becomes zero.

In case the date of SWP transaction falls on a non-Business Day, the transaction shall be effected on the immediate next Business day.

The SWP mandate may be discontinued by a Unit holder by giving a written notice of at least 7 days prior to the next SWP transaction date. The SWP mandate given by the investor will discontinue automatically, if all Units under the folio are redeemed or upon the Mutual Fund receiving a written intimation of death of the sole / 1st Unit holder.

Please refer to the SWP Enrolment form for terms and conditions before enrolment.

The AMC reserves the right to modify the provisions of the SIP / STP / SWP as deemed appropriate from time to time.

Switching Options

(a) Inter - Scheme Switching option

Under Switch Option, Unit holders may 'Switch-Out' (transfer) their investments in the Scheme, either partially or fully to any other scheme(s) offered by the Mutual Fund from time to time. The investors may also 'Switch-In' their investments from any other scheme(s) offered by the Mutual Fund to this Scheme. This Switch option is useful to investors who wish to alter the allocation of their investment among the scheme(s) of the Mutual Fund in order to meet their changed investment needs. Switch transaction will be effected by way of a Redemption of Units from the Source Scheme (Switch-Out) at applicable NAV, subject to Exit Load, if any and investment of the Redemption proceeds into the Target (Switch-In) scheme opted by the investor at applicable NAV and accordingly, Switch transaction must comply with the Redemption rules of 'Switch Out scheme' and the Subscription rules of the 'Switch In scheme'.

(b) Intra- Scheme Switching option

Unit holders under the Scheme have the option to Switch their Unit holdings from Growth Option to Dividend Option and vice versa. The Switches would be done at the Applicable NAV based prices and the difference between the NAVs of the two Options will be reflected in the number of Units allotted.

Aforesaid Switching option (a) and (b) shall be subject to the applicable "Cut off time, Applicable NAV" and minimum purchase / redemption criteria of respective scheme stated elsewhere in the Scheme Information Document.

Application / Request through Fax / Online Transactions:

Transaction by Fax

In order to facilitate quick processing of transaction and/ or instruction of investment of investor, the AMC/ Trustee may (at its sole discretion and without being obliged in any manner to do so and without being responsible and/ or liable in any manner whatsoever) accept and process any application, supporting documents and/ or instructions submitted by an investor/ Unit holder by facsimile (Fax transmission). The AMC/ Trustee/ Mutual Fund shall have no obligation to check or verify the authenticity or accuracy of Fax Submission purporting to have been sent by the investor and may act thereon as if same has been duly given by the investor and the investor/ Unit holder voluntarily and with full knowledge takes and assumes any and all risk associated therewith. In all such cases the investor will have to immediately submit the original documents/ instruction to AMC / Mutual Fund / official points of acceptance by clearly mentioning the words "For Records Only".

Online Transactions through the Mutual Fund's website

The Mutual Fund offers the facility of transacting through the online mode on the Mutual Fund's website, subject to the Investor/Unitholder fulfilling the terms and conditions as may be specified by the AMC.

The acceptance of the fax / web /electronic transactions will be solely at the risk of the transmitter of the fax / web / electronic transactions and the Mutual Fund/AMC (Recipient) shall not in any way be liable or responsible for any loss, damage caused to the transmitter directly or indirectly, as a result of the transmitter sending or purporting to send such transactions including where a fax / web /electronic transactions sent / purported to be sent is not processed on account of the fact that it was not received by the Recipient.

The transmitter acknowledges that fax/web/electronic transactions is not a secure means of giving instructions / transactions requests and that the transmitter is aware of the risks involved including those arising out of such transmission being inaccurate, imperfect, ineffective, illegible, having a lack of quality or clarity, garbled, altered, distorted, not timely etc. The transmitter's request to the Recipient to act on any fax / web / electronic transmission is for the transmitter's convenience and the Recipient is not obliged or bound to act on the same. The transmitter authorizes the Recipient to accept and act on any fax / web / electronic transmission which the Recipient believes in good faith to be given by the transmitter and the Recipient shall be entitled to treat any such fax / web / electronic transaction as if the same was given to the Recipient under the transmitter's original handwritten signature.

The transmitter agrees that security procedures adopted by the Recipient may include signature verification, telephone call backs or a combination of the same, which may be recorded by tape recording device and the transmitter consents to such recording and agrees to co-operate with the Recipient to enable confirmation of such fax/web/ electronic transaction requests. The transmitter accepts that the fax / web / electronic transactions shall not be considered until time stamped as a valid transaction request in the Scheme(s) in line with SEBI (MF) regulations.

	<p>In consideration of the Recipient from time to time accepting and at its sole discretion (including but not limited to the AMC extending / discontinuing such facilities from time to time) acting on any fax / web / electronic transaction request received / purporting to be received from the transmitter, the transmitter agrees to indemnify and keep indemnified the AMC, Directors, employees, agents, representatives of the AMC, Mutual Fund and Trustees from and against all actions, claims, demands, liabilities, obligations, losses, damages, costs and expenses of whatever nature (whether actual or contingent) directly or indirectly suffered or incurred, sustained by or threatened against the indemnified parties whatsoever arising from or in connection with or any way relating to the indemnified parties in good faith accepting and acting on fax / web / electronic transaction requests including relying upon such fax / electronic transaction requests purporting to come from the Transmitter even though it may not come from the Transmitter. The AMC reserves the right to modify the terms and conditions or to discontinue the abovementioned facility at any point of time.</p> <p><u>Applications via electronic mode (through Channel Partners)</u> Subject to the Investor fulfilling certain terms and conditions stipulated by the AMC, Pramerica Mutual Fund may accept transactions through the AMC's distributors / channel partners electronically.</p> <p><u>SMS /E-mail Alerts</u> As a risk mitigating measure, the Mutual Fund will endeavor to send alerts via Short Messaging Service (SMS) / E-mail , in respect of critical financial and non-financial transactions to investors whose mobile telephone numbers and / or E-mail Id. are available with the AMC / RTA. The parameters for the facility would be at the sole discretion of the AMC.</p> <p>The AMC reserves the right to discontinue any of the aforesaid facilities at any point of time.</p>	
<p>Accounts Statements</p>	<p>The AMC shall issue an account statement specifying the folio number and the number of units allotted to the applicant(s) whose application has been accepted, within five working days from the date of receipt of initial purchase application.</p> <p>Where the applicants have provided the e-mail address in the application form, a soft copy of the account statements will be sent through e-mail. A physical account statement shall be issued on specific request from the investor. Where the applicants have not provided their e-mail address, physical account statements will be issued and sent by ordinary post / courier.</p> <p>The AMC shall also send a confirmation to the applicant by way of email and/or SMS to the applicant's registered email address and/or mobile number within five working days from the date of receipt of the request.</p> <p>If a Unitholder so requests, a non-transferable Unit certificate will be issued within 5 working days of the receipt of such request.</p> <p>Consolidated Account Statement (CAS): The investors shall be issued a CAS across all schemes of all mutual funds in India for each calendar month, on or before tenth day of succeeding month, detailing all the transactions and holding at the end of the month including transaction charges paid, if any, to the distributor, to such investors in whose folios any transaction has taken place during that month on the basis of their PAN and common holding pattern. Further, a CAS across all mutual funds shall be issued every half year (September/ March) on or before tenth day of succeeding month, detailing holding at the end of the six month, to all such investors in whose folios no transaction has taken place during that period, on the basis of their PAN and common holding pattern.</p> <p>Note: In the event a folio consists of more than one unit holder, the first named unit holder shall receive the CAS/account statement. As the CAS will be issued on the basis of PAN, the Unit holders who have not provided their PAN will not receive CAS. Such investors will receive the monthly / half yearly account statement as the case may only in respect of the schemes of Pramerica Mutual Fund.</p> <p>Account Statement in respect of units held in dematerialized mode: Unitholders who have opted for units in demat mode will receive the holding statement directly from their respective Depository Participant at such a frequency as may be defined in the Depository Act or regulations or on specific request.</p>	<p>SO 18</p>
<p>Dividend</p>	<p>Under the Dividend Option, the dividend amount will be re-invested (at the applicable ex-dividend NAV) in the Dividend Option of the Scheme or in the Target scheme, on a daily/weekly/monthly basis, depending upon the choice exercised by the investor. The amount of dividend re-invested / transferred will be net of dividend distribution tax and statutory levy, if any. The additional Units created by way of reinvestment of dividend would be added to the units already held by the Unitholder.</p>	

	<p>The dividends so re-invested / transferred shall constitute a constructive payment of dividends to the Unitholders and a constructive receipt of the same amount from each Unitholder. There shall be no load on the dividends so re-invested/transferred.</p> <p>If the Record Date for dividend distribution falls on a Non-Business Day, the Record Date shall be immediately following Business Day.</p>
<p>Redemption</p>	<p>The redemption proceeds shall be dispatched to the unitholders within 10 business days from the date of receipt of redemption application, complete / in good order in all respects.</p> <p>A Transaction Slip may be used by the Unit Holder to request for Redemption. The requisite details should be entered in the Transaction Slip and submitted at any ISC / OPA.. Transaction Slips are available at all the ISCs / OPAs/ the website of the Mutual Fund.</p> <p>For Investors convenience, the Mutual Fund also provides Online Transaction facility on its Website for transacting in units of the Mutual Fund's schemes</p> <p>It is mandatory for the investors to provide their Bank account details as per SEBI guidelines .</p> <p>Procedure for payment of redemption proceeds</p> <p>1. Resident Investors</p> <p>Redemption proceeds will be paid to the investor through RTGS, NEFT, Direct Credit, Cheque or Demand Draft.</p> <p>a) If investor has provided IFSC code in the application form, by default redemption proceeds shall be credited to Investor's bank account through RTGS / NEFT.</p> <p>b) If the investor has not provided IFSC code but has a bank account with a bank with whom the Fund has an arrangement for Direct Credit, the proceeds will be paid through direct credit.</p> <p>c) If the Investor's bank account does not fall under a) and b) above the Redemption proceeds will be paid by cheque or demand draft, marked "Account Payee only" and drawn in the name of the sole holder / first-named holder (as determined by the records of the Registrar).</p> <p>The bank name and bank account number of the sole / first holder as specified in the Registrar's records will be mentioned in the cheque / demand draft. The cheque / demand draft will be payable at the city, as per the bank mandate of the investor. Please refer SAI for details.</p> <p>The redemption proceeds will be sent by courier or (if the addressee city is not serviced by the courier) by registered post / UCP to the registered address of the sole / first holder as per the records of the Registrars. For the purpose of delivery of the redemption instrument, the dispatch through the courier / Postal Department, as the case may be, shall be treated as delivery to the investor.</p> <p>The AMC / Registrar are not responsible for any delayed delivery or non-delivery or any consequences thereof, if the dispatch has been made correctly as stated above.</p> <p>The AMC reserves the right to change the sequence of payment from (a) to (c) without any prior notice.</p> <p>2. Non-Resident Investors</p> <p>For NRIs, Redemption proceeds will be remitted depending upon the source of investment as follows:</p> <p>(i) Repatriation basis: Where Units have been purchased through direct remittance from abroad or by cheque/ draft issued from proceeds of the Unit Holder's FCNR deposit or from funds held in the Unit Holder's Non Resident (External) account maintained in India the proceeds will be remitted to the Unitholder's bankers in India for crediting his/her NRE/FCNR bank account.</p> <p>(ii) Non-Repatriation basis: When Units have been purchased from funds held in the Unit Holder's non-resident (Ordinary) account, the proceeds will be sent to the Unit Holder's Indian address / bankers for crediting to the Unit Holder's non-resident (Ordinary) account.</p>

	<p>For FIIs, the designated branch of the authorized dealer may allow remittance of net sale / maturity proceeds (after payment of taxes) or credit the amount to the Foreign Currency account or Non-resident Rupee account of the FII maintained in accordance with the approval granted to it by the RBI.</p> <p>The Fund will not be liable for any delays or for any loss on account of any exchange fluctuations, while converting the rupee amount in foreign exchange in the case of transactions with NRIs/ FIIs. The Fund may make other arrangements for effecting payment of Redemption proceeds in future.</p> <p>Effect of Redemptions</p> <p>The number of Units held by the Unit Holder in his/ her/ its folio will stand reduced by the number of Units Redeemed. Units once redeemed will be extinguished and will not be re-issued.</p> <p>The normal processing time may not be applicable in situations where such details are not provided by investors/ Unit holders. The AMC will not be responsible for any loss arising out of fraudulent encashment of cheques and/or any delay/ loss in transit.</p>	
Delay in payment of redemption / repurchase proceeds	<p>The redemption or repurchase proceeds shall be dispatched to the unitholders within 10 Business days from the date of redemption or repurchase. The AMC shall be liable to pay interest to the Unit holders @ 15% p.a. or such other rate as may be prescribed by SEBI from time to time, in case the Redemption / Repurchase payment is not made within 10 Business days from the date of receipt of the valid Redemption / Repurchase application, complete in all respect.</p> <p>Note: The AMC will not be liable to pay any interest or compensation in case of any delay in processing the redemption application beyond 10 Business Days in case of any deficiency in the redemption application or if the AMC / RTA is required to obtain from the Investor / Unit holders any additional details for verification of identity or bank details etc. under applicable regulations.</p>	
Bank Mandate	<p>It is mandatory for the every sole / first applicant / Unitholder to provide the name of the bank, branch, address, account number and account type as per requirements SEBI guidelines and any other requirements stated in the Application Form. Further, in case the cheque for purchase of units is issued from a bank account which is different from the Bank Mandate mentioned in the application form or if the payment is made through a bank draft, the investor needs to provide a cancelled cheque leaf, for the purpose of verification along with the application form. Without these details, the application will be treated as incomplete and is liable to be rejected by the Registrar/AMC.</p> <p>Multiple Bank Mandate Registration for non-demat holders.</p> <p>Investors (holding units in physical account statement) may register multiple Bank Mandates in a single folio using a prescribed Multiple Bank Mandate Registration form which is available at all ISCs/OPAs and also on the Mutual Fund's website. The said form needs to be accompanied with cancelled cheque leaves for all the bank mandates which the investor seeks to register under a folio. For details, please refer to SAI.</p> <p>Note: For Units held in demat mode, the bank mandate shall be as per the bank details registered with the DP.</p>	SO 19

C. PERIODIC DISCLOSURES

<p>Net Asset Value</p> <p>This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.</p>	<p>NAV of the Scheme will be calculated for all Business days and disclosed at the close of every Business Day to the Press, News Agencies and Association of Mutual Funds in India (AMFI). The AMC shall publish the NAVs on its Website (www.pramericaamf.com) and the website of AMFI (www.amfiindia.com) and at least in two daily newspapers for every Business Day as per SEBI guidelines.</p> <p>In case of any delay, the reasons for such delay would be explained to AMFI by the next Business Day. If the NAVs are not available before commencement of business hours on the following Business Day due to any reason, the Fund shall issue a press release providing reasons for the same and explaining when the Fund would be able to publish the NAV.</p>	SO 17a
<p>Half -yearly Disclosures: Portfolio / Financial Results</p> <p>This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.</p>	<p>The Mutual Fund/ AMC shall publish a complete statement of the Scheme portfolio and the unaudited financial results, within one month from the close of each half year (i.e. 31st March and 30th September), by way of an advertisement at least, in one national English daily and one regional newspaper in the language of the region where the head office of the Mutual Fund is located.</p> <p>The Mutual Fund may choose to send the Scheme portfolio to all Unit holders in lieu of the advertisement (if applicable) or as may be stipulated under the Regulations. The portfolio statement will also be displayed on the website of the AMC and AMFI.</p>	

Half Yearly Results	The Mutual Fund / AMC shall before the expiry of one month from the close of each half year that is on 31st March and on 30th September, publish its unaudited financial results in one national English daily newspaper and in a regional newspaper published in the language of the region where the Head Office of the Mutual Fund is situated and update the same on the AMC's website at www.pramericamf.com and on AMFI's website at www.amfiindia.com in the formats as prescribed by SEBI.											
Annual Report	<p>The Scheme wise annual report or an abridged summary thereof shall be mailed to all Unit holders not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e., 31st March each year).</p> <p>In case of unitholders whose email addresses are available with the Mutual Fund, the scheme annual reports or abridged summary would be sent only by email. Unitholders whose email addresses are not available with the Mutual Fund shall be sent physical copies of scheme annual reports or abridged summary by post / courier. The AMC shall provide a physical copy of scheme annual report or abridged summary upon receipt of a specific request from the unitholders, irrespective of registration of their email addresses.</p> <p>The full annual report shall be available for inspection at the Head Office of the Mutual Fund and a copy shall be made available to the Unit holders on request on payment of nominal fees, if any. Scheme wise annual report shall also be displayed on the website of the AMC (www.pramericamf.com) and Association of Mutual Funds in India (www.amfiindia.com).</p>											
Associate Transactions	Please refer to Statement of Additional Information.											
Taxation The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.	<table border="1"> <thead> <tr> <th data-bbox="528 786 751 837">Debt Fund</th> <th data-bbox="751 786 951 837">Resident Investors</th> <th data-bbox="951 786 1433 837">Mutual Fund</th> </tr> </thead> <tbody> <tr> <td data-bbox="528 837 751 954">Tax on Dividend</td> <td data-bbox="751 837 951 954">Nil</td> <td data-bbox="951 837 1433 954"> Tax on income distribution to: <ul style="list-style-type: none"> ● Individuals and HUF -12.5% ● Other unit holders - 20% </td> </tr> <tr> <td data-bbox="528 954 751 1081"> Capital Gains: Long-term Short-term </td> <td data-bbox="751 954 951 1081"> 0 – 20%² & 3 0 – 30%² </td> <td data-bbox="951 954 1433 1081"> Nil Nil </td> </tr> </tbody> </table>	Debt Fund	Resident Investors	Mutual Fund	Tax on Dividend	Nil	Tax on income distribution to: <ul style="list-style-type: none"> ● Individuals and HUF -12.5% ● Other unit holders - 20% 	Capital Gains: Long-term Short-term	0 – 20% ² & 3 0 – 30% ²	Nil Nil		<p>1. The tax rate mentioned in table above would be increased by applicable surcharge, education cess and secondary & higher education cess.</p> <p>2. The tax rate applicable to the unit holder would depend on the category of unit holder i.e. individual, HUF, company, etc. (discussed in detail in the SAI).</p> <p>Also, in case of resident individuals and HUFs, where the total income as reduced by long-term capital gains, is below the basic exemption limit, the long-term capital gains will be reduced to the extent of the shortfall and only the balance long-term capital gains will be subjected to the 20% tax or the 10% tax, as the case may be.</p> <p>3. Indexation benefit would be available to unit holder. Further, where the tax payable on such long-term capital gains, exceeds 10% of the amount of capital gains computed before indexation, such excess tax shall not be payable by the unit holder.</p> <p>4. Since the scheme would not qualify as equity oriented mutual fund, no securities transaction tax is payable by unit holder on purchase, sale or redemption of units by mutual fund.</p> <p>5. Pramerica Mutual Fund is a fund registered with SEBI and as such is eligible for benefits under Section 10(23D) of the IT Act, 1961. Accordingly, its entire income would be exempt from tax.</p> <p>FOR FURTHER DETAILS ON TAXATION, REFER TO THE CLAUSE ON TAXATION IN THE SAI.</p>
Debt Fund	Resident Investors	Mutual Fund										
Tax on Dividend	Nil	Tax on income distribution to: <ul style="list-style-type: none"> ● Individuals and HUF -12.5% ● Other unit holders - 20% 										
Capital Gains: Long-term Short-term	0 – 20% ² & 3 0 – 30% ²	Nil Nil										
Investor services	Investors may make any service request or complaints or enquiries by calling the AMC's Investor Helpline "1800 266 2667" (toll-free) or send an e-mail to customercare@pramericamf.com . The customer service representatives may require personal information of the customer for verification of the customer's identity in order to protect confidentiality of information. The AMC will at all times endeavour to handle transactions efficiently and to resolve any grievances promptly. For any queries / complaints / feedbacks investors may contact: Mr. V. Robinson Francis, Investor Relations Officer Pramerica Mutual Fund 2nd floor, Nirlon House, Dr. Annie Besant Road, Worli, Mumbai - 400030 Tel: 91 22 6159 3000 Fax: 91 22 6159 3100											

D. COMPUTATION OF NAV

NAV of Units under the Scheme may be calculated by either of the following methods shown below:

$$\text{NAV (₹)} = \frac{\text{Market or Fair Value of Scheme's investments + Current Assets - Current Liabilities \& Provisions}}{\text{No. of Units outstanding under the Scheme}}$$

Or,

$$\text{NAV (₹)} = \frac{\text{Unit Capital + Reserves and Surplus}}{\text{No. of Units outstanding under the Scheme}}$$

Note: The first NAV will be calculated and announced within a period of 5 business days after the close of the NFO period. Thereafter, the NAV will be calculated as of the close of every Business Day and will be announced on each Business Day. The NAV will be rounded off to four decimal places.

The valuation of the Scheme's assets and calculation of the Scheme's NAV shall be subject to audit on an annual basis and such regulations as may be prescribed by SEBI from time to time.

There will be more than one NAV, one for each Option, after the declaration of the first dividend.

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the schemes.

A. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees marketing and advertising, Registrar expenses, printing and stationary, bank charges etc.

In accordance with the provisions of SEBI Circular No. SEBI / IMD / CIR No.1 / 64057/ 06 dated April 04, 2006 and SEBI / IMD / CIR No. 4 /168230 / 09 dated June 30, 2009, the Scheme, being an open-ended scheme, the NFO expenses shall be borne by the AMC / Sponsor.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include the Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' Fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that upto 2.25 % of the weekly average net assets of the Scheme will be charged to the Scheme as expenses. For the actual current expenses being charged, the investor should refer to the website of the Mutual Fund.

Particulars	Expenses per annum (as % of daily avg. net assets)
Investment Management & Advisory Fee	1.25
Custodial Fees	0.02
Registrar & Transfer Agent Fees including cost related to providing accounts statement, dividend /redemption cheques /warrants etc.	0.10
Marketing & Selling Expenses including Agents Commission and statutory advertisement	0.10
Brokerage & Transaction Cost pertaining to the distribution of units	0.40
Audit Fees / Fees and expenses of trustees	0.02
Costs related to investor communications	0.12
Cost of fund transfer from location to location	0.02
Other Expenses*	0.22
Total Recurring Expenses	2.25

* Any other expenses any other expenses which are directly attributable to the Scheme, except those expenses which are specifically prohibited, may be charged with the approval of the Trustee within the overall limits specified in the SEBI (MF) Regulations.

The purpose of the above table is to assist the investor in understanding the various costs & expenses that an investor in the Scheme will bear directly or indirectly. The above estimates have been made in good faith as per the information available to the AMC, and are subject to change inter-se, or in total, on account of any change in SEBI Regulations or otherwise. The actual expenses incurred may be higher or lower than the estimated rates mentioned above. The AMC will strive to reduce the level of these expenses so as to keep them well within the maximum limit allowed by SEBI, and expenses in excess of the above limit shall be borne by AMC.

The recurring expenses of the Scheme (including the Investment Management and Advisory Fees) shall be as per the limits prescribed under the SEBI (MF) Regulations. These are as follows

- On the first ₹ 100 crore of the average weekly average net assets - 2.25%
- On the next ₹ 300 crore of the average weekly average net assets - 2.00%
- On the next ₹ 300 crore of the average weekly average net assets - 1.75%
- On the balance of the assets - 1.50%

As per the Regulations, the AMC is entitled to investment management and advisory fee at the following rates

- 1.25% per annum of the daily / weekly average net assets outstanding in each accounting year for the Scheme concerned, as long as the net assets do not exceed Rs 100 crore (rupees one hundred crores only) and
- 1.00% of the excess amount over Rs 100 crore (rupees one hundred crores only), where net assets so calculated exceed Rs 100 crore (rupees one hundred crores only).

The total expenses of the Scheme(s) including the investment management and advisory fee shall not exceed the limit stated in Regulation 52(6) of the SEBI (MF) Regulations. Any expenditure in excess of the SEBI regulatory limits shall be borne by the AMC.

The AMC shall update the current expense ratios on the website www.pramericamf.com within two working days mentioning the effective date of the change.

C. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units (Entry Load) or to redeem the units from the scheme (Exit Load). This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time.

As per the Regulations, from the Exit Load charged to the investors, a maximum of 1% of the redemption proceeds can be used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. (This amount needs to be maintained in a separate account) Any balance is to be credited to the scheme immediately.

The load structure of the Scheme is as follows:

Type of Load	Load chargeable (as percentage of NAV)
Entry Load	Not Applicable SEBI, vide its circular no. SEBI / IMD / CIR No. 4 / 168230 / 09 dated June 30, 2009 has stipulated that there shall be no entry Load for all mutual fund schemes. Accordingly, the upfront commission payable to the distributor on investment made by the investor, if any, shall be paid directly by the investor to the distributor, based on the investor's assessment of various factors including service rendered by the distributor.
Exit Load (including redemption of units under SWP, STP and Inter-Scheme Switch-outs)	Nil

Further, the Redemption Price will not be lower than 93% of the NAV or as permitted / prescribed under the SEBI Regulations from time to time. Similarly, the difference between the Subscription Price and the Redemption Price shall not exceed the permitted limit as prescribed by SEBI from time to time which is presently 7% calculated on the Subscription Price.

SO
17b

The AMC / Trustee reserves the right to modify the Load structure in the interest of smooth and efficient functioning of the Mutual Fund depending upon the circumstances prevailing at that time subject to maximum limits as prescribed under the Regulations.

Load exemptions:

The AMC shall not charge any load on bonus units issued, if any, and units allotted on reinvestment of dividend. No Exit Load will be charged on Intra-Scheme switches i.e., switches between Growth and Dividend Options.

Change in Load structure :

Any change in Load structure will be effective on prospective basis and will not affect the existing Unit holder in any manner.

SO
16

For any change in Load structure AMC will issue an addendum and display it on the website (www.pramericamf.com) and Investor Service Centres. The addendum will also be circulated to all the distributors / brokers, so that the same can be attached to all SIDs and Key Information Memoranda in stock till the same is updated and reprinted. The AMC would make arrangements to display the addendum in the Scheme Information Document in the form of a notice in all the ISCs. The introduction / change of the Exit Load along with the details may be stamped in the acknowledgement slip issued to the investors on submission of the Application Form and may also be disclosed in the statement of accounts issued after the introduction of such Load. A public notice shall be given in respect of the change in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the head office of the Mutual Fund is situated. Any other measures which the Mutual Fund may feel necessary would be undertaken.

The investors are requested to check the prevailing load structure of the Scheme before investing.

For the current applicable exit load structure, investors may refer to the website of the Mutual Fund (www.pramericamf.com) or call Tel. no. 1800 266 2667 (toll free) or contact their distributors.

D. WAIVER OF LOAD FOR DIRECT APPLICATIONS

In terms of SEBI circular no. SEBI / IMD / CIR No. 4 / 168230 / 09 dated June 30, 2009 there is no Entry Load for all mutual fund schemes. Exit load shall be as specified under section IV C above, titled 'Load Structure'.

E. TRANSACTION CHARGES:

In terms of SEBI circular, Cir/ IMD/ DF/13/ 2011 dated August 22, 2011, the distributors of mutual fund products are allowed to be paid to transaction charges for purchase transactions. The transaction charge shall be deducted from the subscription amount and paid to the distributor and the balance shall be invested. The transaction charges and the net investment amount and the number of units allotted will be clearly mentioned the Account Statement issued by the Mutual Fund. Distributors may choose to opt out of charging the transaction charge.

The Transaction Charges on purchase/subscription received from First Time Mutual Fund Investors and investor other than first time mutual fund investors through a distributor/agent (who has opted to receive the transaction charges) as under:

(i) First Time Mutual Fund Investor (across all mutual funds):

Transaction charge of ₹ 150/- for subscription of ₹ 10,000 and above will be deducted from the subscription amount and paid to the distributor/agent (provided the distributor has opted in for this charge cum facility) of the first time investor and the balance amount (net of transaction charges) shall be invested.

(ii) Investor other than First Time Mutual Fund Investor:

Transaction charge of ₹ 100/- per subscription of ₹ 10,000 and above will be deducted from the subscription amount and paid to the distributor/agent (provided the distributor has Opt-In for this charge cum facility) of the investor and the balance amount (net of transaction charges) shall be invested.

However, transaction charges in case of investments through SIP under (i) & (ii) above shall be deducted only if the total commitment (i.e. amount per SIP installment X no. of installments) amounts to ₹ 10,000/- or more. The Transaction Charges shall be deducted in 4 (four) installments, commencing from the 2nd installment to 5th installment.

(iii) Transaction charges shall not be deducted/applicable for:

- (a) purchases /subscriptions for an amount less than ₹ 10,000/-;
- (b) transactions other than purchases/subscriptions relating to new inflows such as Switch/STP/DTP and redemption (including SWP) transactions.
- (c) purchases/subscriptions made directly with the Mutual Fund without any ARN code (i.e. not routed through any distributor/agent);
- (d) transactions carried out through the stock exchange platform

V. RIGHTS OF UNITHOLDERS

Please refer to the Statement of Additional Information for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS BY ANY REGULATORY AUTHORITY

SO
20

Details of penalties, pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in the process of being taken by any regulatory authority are as follows:

Particulars	Penalty
Penalties and action(s) taken against foreign Sponsor during the last three years in the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor is situated.	None
Monetary penalties imposed and/ or action taken against Indian Sponsor(s) (if any) during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law including details of settlement, if any, arrived at with the aforesaid authorities during the last three years.	Not Applicable
Details of all violation enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party.	None
Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party.	None
Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company requiring disclosure here by SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency.	None

The Scheme under this Scheme Information Document was approved by the Trustee Company on September 16, 2010. The Trustee has ensured that the Scheme is a new product offered by Pramerica Mutual Fund and is not a minor modification of its existing schemes.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

SO
22

For and on behalf of Pramerica Asset Managers Private Limited

Sd/-

Vijai Mantri
Managing Director & Chief Executive Officer

Date: 2011
Place Mumbai